

# THE INSECTICIDES ACT, 1968

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## THE SCHEDULE.

# THE INSECTICIDES ACT, 1968

ACT NO. 46 OF 1968

[2nd September, 1968.]

An Act to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or animals, and for matters connected therewith.

BE it enacted by Parliament in the Nineteenth Year of the Republic of India as follows:—

**1. Short title, extent and commencement.**—(1) This Act may be called the Insecticides Act, 1968.

(2) It extends to the whole of India.

(3) It shall come into force on such date<sup>1</sup> as the Central Government may, by notification in the Official Gazette, appoint and different dates may be appointed for different States and for different provisions of this Act.

**2. Application of other laws not barred.**—The provisions of this Act shall be in addition to, and not in derogation of, any other law for the time being in force.

**3. Definitions.**—In this Act, unless the context otherwise requires,—

(a) “animals” means animals useful to human beings and includes fish and fowl, and such kinds of wild life as the Central Government may, by notification in the Official Gazette, specify, being kinds which, in its opinions, it is desirable to protect or preserve;

(b) “Board” means the Central Insecticides Board constituted under section 4;

(c) “Central Insecticides Laboratory” means the Central Insecticides Laboratory established or as the case may be, the Institution specified, under section 16;

(d) “import” means bringing into any place within the territories to which this Act extends from a place outside those territories;

(e) “insecticide” means—

(i) any substance specified in the Schedule; or

(ii) such other substances (including fungicides and weedicides) as the Central Government may, after consultation with the Board, by notification in the Official Gazette, include in the Schedule from time to time; or

(iii) any preparation containing any one or more of such substances;

(f) “Insecticide Analyst” means an Insecticide Analyst appointed under section 19;

(g) “Insecticide Inspector” means an Insecticide Inspector appointed under section 20;

(h) “label” means any written, printed or graphic matter on the immediate package and on every other covering in which the package is placed or packed and includes any written, printed or graphic matter accompanying the insecticide;

(i) “licensing officer” means a licensing officer appointed under section 12;

(j) “manufacture”, in relation to any insecticide, includes—

(i) any process or part of a process for making, altering, finishing, packing, labelling, breaking up or otherwise treating or adopting any insecticide with a view to its sale, distribution or use but does not include the packing or breaking up of any insecticide in the ordinary course of retail business; and

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1. 1st March, 1971, *vide* notification No. G.S.R. 300, dated 27th February, 1971, in respect of ss. 4, 7, 8 and 36, *see* Gazette of India, Extraordinary, Part II, sec. 3(i).

1st August, 1971, *vide* notification No. G.S.R. 1108, dated the 28th July, 1971, in respect of remaining provisions *see* Gazette of India, Extraordinary, Part II, sec. 3(i).

- (ii) any process by which a preparation containing an insecticide is formulated;
- (k) “misbranded”—an insecticide shall be deemed to be misbranded—
  - (i) if its label contains any statement, design or graphic representation relating thereto which is false or misleading in any material particular, or if its package is otherwise deceptive in respect of its contents; or
  - (ii) if it is an imitation of, or is sold under the name of, another insecticide; or
  - (iii) if its label does not contain a warning or caution which may be necessary and sufficient, if complied with, to prevent risk to human beings or animals; or
  - (iv) if any word, statement or other information required by or under this Act to appear on the label is not displayed thereon in such conspicuous manner as the other words, statements, designs or graphic matter have been displayed on the label and in such terms as to render it likely to be read and understood by any ordinary individual under customary conditions of purchase and use; or
  - (v) if it is not packed or labelled as required by or under this Act; or
  - (vi) if it is not registered in the manner required by or under this Act; or
  - (vii) if the label contains any reference to registration other than the registration number; or
  - (viii) if the insecticide has a toxicity which is higher than the level prescribed or is mixed or packed with any substance so as to alter its nature or quality or contains any substance which is not included in the registration;
- (l) “package” means a box, bottle casket, tin, barrel, case, receptacle, sack, bag, wrapper, or other thing in which an insecticide is placed or packed;
- (m) “premises” means any land, shop, stall or place where any insecticide is sold or manufactured or stored or used, and includes any vehicle carrying insecticide;
- (n) “prescribed” means prescribed by rules made under this Act;
- (o) “registered”, with its grammatical variations and cognate expressions, means registered under this Act;
- (p) “sale”, with its grammatical variations and cognate expressions, means the sale of any insecticide, whether for cash or on credit and whether by wholesale or retail, and includes an agreement for sale, an offer for sale, the exposing for sale or having in possession for sale of any insecticide and includes also an attempt to sell any such insecticide;
- (q) “State Government”, in relation to a Union territory, means the administrator thereof;
- (r) “worker” means a person employed under a contract of service or apprenticeship.

**4. The Central Insecticides Board.**—(1) The Central Government shall, as soon as may be, constitute a Board to be called the, Central Insecticides Board to advise the Central Government and State Governments on technical matters arising out of the administration of this Act and to carry out the other functions assigned to the Board by or under this Act.

(2) The matters on which the Board may advise under sub-section (1) shall include matters relating to—

- (a) the risk to human beings or animals involved in the use of insecticides and the safety measures necessary to prevent such risk;
- (b) the manufacture, sale, storage, transport and distribution of insecticides with a view to ensure safety to human beings or animals.

(3) The Board shall consist of the following members, namely:—

- (i) the Director General of Health Services, *ex officio*, who shall be the Chairman;

- (ii) the Drugs Controller, India, *ex officio*;
- (iii) the Plant Protection Adviser to the Government of India, *ex officio*;
- (iv) the Director of Storage and Inspection, Ministry of Food, Agriculture, Community Development and Co-operation (Department of Food), *ex officio*;
- (v) the Chief Adviser of Factories, *ex officio*;
- (vi) the Director, National Institute of Communicable Diseases, *ex officio*;
- (vii) the Director General, Indian Council of Agricultural Research, *ex officio*;
- (viii) the Director General, Indian Council of Medical Research, *ex officio*;
- (ix) the Director, Zoological Survey of India, *ex officio*;
- (x) the Director General, Indian Standards Institution, *ex officio*;
- (xi) the Director-General of Shipping or, in his absence, the Deputy Director General of Shipping, Ministry of Transport and Shipping, *ex officio*;
- (xii) the Joint Director, Traffic (General), Ministry of Railways (Railway Board), *ex officio*;
- (xiii) the Secretary, Central Committee for Food Standards, *ex officio*;
- <sup>1</sup>[(xiiiia) the Animal Husbandry Commissioner, Department of Agriculture, *ex officio*;
- (xiiib) the Joint Commissioner (Fisheries), Department of Agriculture, *ex officio*;
- (xiiic) the Deputy Inspector General of Forests (Wild Life), Department of Agriculture, *ex officio*;
- (xiiid) the Industrial Adviser (Chemicals), Directorate General of Technical Development, *ex officio*;
- (xiv) one person to represent the Ministry of Petroleum and Chemicals, to be nominated by the Central Government;
- (xv) one pharmacologist to be nominated by the Central Government;
- (xvi) one medical toxicologist to be nominated by the Central Government;
- (xvii) one person who shall be in charge of the department dealing with public health in a State, to be nominated by the Central Government;
- (xviii) two persons who shall be Directors of Agriculture in States, to be nominated by the Central Government;
- (xix) four persons, one of whom shall be an expert in industrial health and occupational hazards, to be nominated by the Central Government;
- (xx) one person to represent the Council of Scientific and Industrial Research to be nominated by the Central Government;
- <sup>1</sup>[(xxi) one ecologist to be nominated by the Central Government.]

(4) The persons nominated under clauses (xiv) to <sup>2</sup>[(xxi)] inclusive, of sub-section (3) shall, unless their seats become vacant earlier by resignation, death or otherwise, hold office for three years from the date of their nomination, but shall be eligible for re-nomination:

Provided that the persons nominated under clauses (xvii) and (xviii) shall hold office only for so long as they hold the appointments by virtue of which their nominations were made.

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1. Ins. by Act 24 of 1977, s. 2 (w.e.f. 2-8-1977).

2. Subs. by s. 2, *ibid.*, for “(xx)” (w.e.f. 2-8-1977).

<sup>1</sup>[(5) No act or proceeding of the Board, the Registration Committee or any Committee appointed under section 6, shall be called in question on the ground merely of the existence of any vacancy in, or any defect in the constitution of, the Board, the Registration Committee or such Committee, as the case may be.]

**5. Registration Committee.**—(1) The Central Government shall constitute a Registration Committee consisting of a Chairman, and not more than five persons who shall be members of the Board (including the Drugs Controller, India and the Plant Protection Adviser to the Government of India)—

(i) to register insecticides after scrutinising their formulae and verifying claims made by the importer or the manufacturer, as the case may be, as regards their efficacy and safety to human beings and animals; and

(ii) to perform such other functions as are assigned to it by or under this Act.

(2) Where the Chairman is not a member of the Board, his term of office and other conditions of service shall be such as may be determined by the Central Government.

(3) Subject to the provisions of sub-section (2), a member of the Registration Committee shall hold office for so long as he is a member of the Board.

(4) The Committee may also co-opt such number of experts and for such purpose or period as it may deem fit, but any expert so co-opted shall have no right to vote.

(5) The Registration Committee shall regulate its own procedure and the conduct of business to be transacted by it.

**6. Other committees.**—The Board may appoint such committees as it deems fit and may appoint to them persons who are not members of the Board, to exercise such powers and perform such duties as may, subject to such conditions, if any, as the Board may impose, be delegated to them by the Board.

**7. Procedure for Board.**—The Board may, subject to the previous approval of the Central Government, make bye-laws for the purpose of regulating its own procedure and the procedure of any committee thereof and the conduct of all business to be transacted by it or such committee.

**8. Secretary and other officers.**—The Central Government shall—

(i) appoint a person to be the Secretary of the Board who shall also function as Secretary to the Registration Committee; and

(ii) provide the Board and the Registration Committee with such technical and other staff as the Central Government considers necessary.

**9. Registration of insecticides.**—(1) Any person desiring to import or manufacture any insecticide may apply to the Registration Committee for the registration of such insecticide and there shall be a separate application for each such insecticide:

Provided that any person engaged in the business of import or manufacture of any insecticide immediately before the commencement of this section shall make an application to the Registration Committee within a period of <sup>2</sup>[seventeen months] from the date of such commencement for the registration of any insecticide which he has been importing or manufacturing before that date:

<sup>3</sup>[Provided further that where any person referred to in the preceding proviso fails to make an application under that proviso within the period specified therein, he may make such application at any time thereafter on payment of a penalty of one hundred rupees for every month or part thereof after the expiry of such period for the registration of each such insecticide.]

(2) Every application under sub-section (1) shall be made in such form and contain such particulars as may be prescribed.

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1. Subs. by Act 24 of 1977, s. 2, for sub-section (5) (w.e.f. 2-8-1977).

2. Subs. by Act 46 of 1972, s. 2, for “six months” (w.e.f. 1-8-1971).

3. Proviso ins. by s. 2, *ibid.* (w.e.f. 1-8-1971).

(3) On receipt of any such application for the registration of an insecticide, the Committee may, after such enquiry as it deems fit and after satisfying itself that the insecticide to which the application relates conforms to the claims made by the importer or by the manufacturer, as the case may be, as regards the efficacy of the insecticide and its safety to human beings and animals, register <sup>1</sup>[on such conditions as may be specified by it] and on payment of such fee as may be prescribed, the insecticide, allot a registration number thereto and issue a certificate of registration in token thereof within a period of twelve months from the date of receipt of the application:

Provided that the Committee may, if it is unable within the said period to arrive at a decision on the basis of the materials placed before it, extend the period by a further period not exceeding six months:

Provided further that if the Committee is of opinion that the precautions claimed by the applicant as being sufficient to ensure safety to human beings or animals are not such as can be easily observed or that notwithstanding the observance of such precautions the use of the insecticide involves serious risk to human beings or animals, it may refuse to register the insecticide.

<sup>2</sup>[(3A) In the case of applications received by it prior to the 31st day of March, 1975, notwithstanding the expiry of the period specified in sub-section (3) for the disposal of such applications, it shall be lawful and shall be deemed always to have been lawful for the Registration Committee to dispose of such applications at any time after such expiry but within a period of one year from the commencement of the Insecticides (Amendment) Act, 1977 (24 of 1977):

Provided that nothing contained in this sub-section shall be deemed to make any contravention before the commencement of the Insecticides (Amendment) Act, 1977 (24 of 1977), of a condition of a certificate of registration granted before such commencement, an offence punishable under this Act.

(3B) Where the Registration Committee is of opinion that the insecticide is being introduced for the first time in India, it may, pending any enquiry, register it provisionally for a period of two years on such conditions as may be specified by it.

(3C) The Registration Committee may, having regard to the efficacy of the insecticide and its safety to human beings and animals, vary the conditions subject to which a certificate of registration has been granted and may for that purpose require the certificate-holder by notice in writing to deliver up the certificate to it within such time as may be specified in the notice.]

(4) Notwithstanding anything contained in this section, where an insecticide has been registered on the application of any person, any other person desiring to import or manufacture the insecticide or engaged in the business of, import or manufacture thereof shall on application and on payment of prescribed fee be allotted a registration number and granted a certificate of registration in respect thereof on the same conditions on which the insecticide was originally registered.

**10. Appeal against non-registration or cancellation.**—Any person aggrieved by a decision of the Registration Committee under section 9 may, within a period of thirty days from the date on which the decision is communicated to him, appeal in the prescribed manner and on payment of the proscribed fee to the Central Government whose decision thereon shall be final:

Provided that the Central Government may entertain an appeal after the expiry of the said period, if it is satisfied that the appellants was prevented by sufficient cause from filing the appeal in time.

**11. Power of revision of Central Government.**—The Central Government may, at any time, call for the record relating to any case in which the Registration committee has given a decision under section 9 for the purpose of satisfying itself as to the legality or propriety of any such decision and may pass any such order in relation thereto as it thinks fit:

Provided that no such order shall be passed after the expiry of one year from the date of the decision:

Provided further that the Central Government shall not pass any order prejudicial to any person unless that person has had a reasonable opportunity of showing cause against the proposed order.

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1. Subs. by Act 24 of 1977, s. 3, for “on such conditions” (w.e.f. 2-8-1977).

2. Ins. by s. 3, *ibid.* (w.e.f. 2-8-1977).

**12. Licensing officers.**—The State Government may, by notification in the Official Gazette, appoint such persons as it thinks fit to be licensing officers for the purposes of this Act and define the areas in respect of which they shall exercise jurisdiction.

**13. Grant of licence.**—(1) Any person desiring to manufacture or to sell, stock or exhibit for sale or distribute any insecticide <sup>1</sup>[or to undertake commercial pest control operations with the use of any insecticide], may make an application to the licensing officer for the grant of a licence:

Provided that any person engaged in the business of manufacturing or selling, stocking or exhibiting for sale or distributing any insecticide immediately before the commencement of this section shall make an application to the licensing officer for the grant of a licence within a period of <sup>2</sup>[seventeen months] from the date of such commencement:

<sup>1</sup>[Provided further that any person engaged in the commercial pest control operations immediately before the commencement of the Insecticides (Amendment) Act, 1977 (24 of 1977), shall make an application to the licensing officer for the grant of a licence within a period of six months from the commencement of the said Act.]

(2) Every application under sub-section (1) shall be made in such form and shall contain such particulars as may be prescribed.

(3) On receipt of any such application for the grant of a licence, the licensing officer may grant a licence in such form, on such conditions and on payment of such fee as may be prescribed.

(4) A licence granted under this section shall be valid for the period specified therein and may be renewed from time to time for such period and on payment of such fee as may be prescribed:

Provided that where a licence has been granted to any person who has made an application under <sup>3</sup>[the first proviso or, as the case may be, the second proviso] to sub-section (1), that licence shall be deemed to be cancelled in relation to any insecticide, the application for registration whereof has been refused or the registration whereof has been cancelled, under this Act, with effect from the date on which such refusal or cancellation is notified in the Official Gazette.

<sup>1</sup>[(5) In prescribing fees for the grant or renewal of licences under this section, different fees may be prescribed for the sale or distribution of insecticides for purposes of domestic use and for other purposes.]

**14. Revocation, suspension and amendment of licences.**—(1) If the licensing officer is satisfied, either on a reference made to him in this behalf or otherwise, that—

(a) the licence granted under section 13 has been granted because of misrepresentation as to an essential fact; or

(b) the holder of a licence has failed to comply with the conditions subject to which the licence was granted or has contravened any of the provisions of this Act or the rules made thereunder,

then, without prejudice to any other penalty to which the holder of the licence may be liable under this Act, the licensing officer may, after giving the holder of the licence an opportunity of showing cause, revoke or suspend the licence.

(2) Subject to any rules that may be made in this behalf, the licensing officer may also vary or amend a licence granted under section 13.

**15. Appeal against the decision of a licensing officer.**—(1) Any person aggrieved by a decision of a licensing officer under section 13 [except under the proviso to sub-section (4)] or section 14 may, within a period of thirty days from the date on which the decision is communicated to him, appeal to such authority in such manner and on payment of such fee as may be prescribed:

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1. Ins. by Act 24 of 1977, s. 4 (w.e.f. 2-8-1977).

2. Subs. by Act 46 of 1972, s. 3, for “three months” (w.e.f. 1-8-1971).

3. Subs. by Act 24 of 1977, s. 4, for “the proviso” (w.e.f. 2-8-1977).

Provided that the appellate authority may entertain an appeal after the expiry of the said period if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

(2) On receipt of an appeal under sub-section (1), the appellate authority shall, after giving the appellant an opportunity of showing cause, dispose of the appeal ordinarily within a period of six months and the decision of the appellate authority shall be final.

**16. Central Insecticides Laboratory.**—The Central Government may, by notification in the Official Gazette, establish a Central Insecticides Laboratory under the control of a Director to be appointed by the Central Government to carry out the functions entrusted to it by or under this Act:

Provided that if the Central Government so directs by a notification in the Official Gazette, the functions of the Central Insecticides Laboratory shall, to such extent as may be specified in the notification, be carried out at any such institution as may be specified therein and thereupon the functions of the Director of the Central Insecticides Laboratory shall to the extent so specified be exercised by the head of that institution.

**17. Prohibition of import and manufacture of certain insecticides.**—(1) No person shall, himself or by any person on his behalf, import or manufacture—

(a) any misbranded insecticide;

(b) any insecticide the sale, distribution or use of which is for the time being prohibited under section 27;

(c) any insecticide except in accordance with the conditions on which it was registered;

(d) any insecticide in contravention of any other provision of this Act or of any rule made thereunder:

Provided that any person who has applied for registration of an insecticide <sup>1</sup>[under any of the provisos] to sub-section (1) of section 9 may continue to import or manufacture any such insecticide and such insecticide shall not be deemed to be a misbranded insecticide within the meaning of sub-clause (vi) or sub-clause (vii) or sub-clause (viii) of clause (k) of section 3, until he has been informed by the Registration Committee of its decision to refuse to register the said insecticide.

(2) No person shall, himself or by any person on his behalf, manufacture any insecticide except under, and in accordance with the conditions of, a licence issued for such purpose under this Act.

**18. Prohibition of sale, etc., of certain insecticides.**—(1) No person shall, himself or by any person on his behalf, sell, stock or exhibit for sale, distribute, <sup>2</sup>[transport, use, or cause to be used] by any worker—

(a) any insecticide which is not registered under this Act;

(b) any insecticide, the sale, distribution or use of which is for the time being prohibited under section 27;

(c) any insecticide in contravention of any other provision of this Act or of any rule made thereunder.

(2) No person shall, himself or by any person on his behalf, sell, stock or exhibit for sale or distribute <sup>3</sup>[or use for commercial pest control operations] any insecticide except under, and in accordance with the conditions of, a licence issued for such purpose under this Act.

*Explanation.*—For the purposes of this section an insecticide in respect of which any person has applied for a certificate of registration <sup>4</sup>[under any of the provisos] to sub-section (1) of section 9, shall be deemed to be registered till the date on which the refusal to register such insecticide is notified in the Official Gazette.

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1. Subs. by Act 46 of 1972, s. 4, for “under the proviso” (w.e.f. 1-8-1971).

2. Subs. by Act 24 of 1977, s. 5, for “transport or cause to be used” (w.e.f. 2-8-1977).

3. Ins. by s. 5, *ibid.* (w.e.f. 2-8-1977).

4. Subs. by Act 46 of 1972, s. 5, for “under the proviso” (w.e.f. 1-8-1971).

**19. Insecticide Analysts.**—The Central Government or a State Government may, by notification in the Official Gazette, appoint persons in such number as it thinks fit and possessing such technical and other qualifications as may be prescribed to be Insecticide Analysts for such areas and in respect of such insecticides or class of insecticides as may be specified in the notification:

Provided that no person who has any financial interest in the manufacture, import or sale of any insecticide, shall be so appointed.

**20. Insecticide Inspectors.**—(1) The Central Government or a State Government may, by notification in the Official Gazette, appoint persons in such number as it thinks fit and possessing such technical and other qualifications as may be prescribed to be Insecticide Inspectors for such areas as may be specified in the notification:

Provided that any person who does not possess the required qualifications may be so appointed only for the purposes of clause (a) and clause (d) of sub-section (1) of section 21:

Provided further that no person who has any financial interest in the manufacture, import or sale of any insecticide shall be so appointed.

(2) Every Insecticide Inspector shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code (45 of 1860), and shall be officially subordinate to such authority as the Government appointing him may specify in this behalf.

**21. Powers of Insecticide Inspectors.**—(1) An Insecticide Inspector shall have power—

(a) to enter and search, at all reasonable times and with such assistance, if any, as he considers necessary, any premises in which he has reason to believe that an offence under this Act or the rules made thereunder has been or is being or is about to be committed, or for the purpose of satisfying himself that the provisions of this Act or the rules made thereunder or the conditions of any certificate of registration or licence issued thereunder are being complied with;

(b) to require the production of, and to inspect, examine and make copies of, or take extracts from, registers, records or other documents kept by a manufacturer, distributor, carrier, dealer or any other person in pursuance of the provisions of this Act or the rules made thereunder and seize the same, if he has reason to believe that all or any of them, may furnish evidence of the commission of an offence punishable under this Act or the rules made thereunder;

(c) to make such examination and inquiry as he thinks fit in order to ascertain whether the provisions of this Act or the rules made thereunder are being complied with and for that purpose stop any vehicle;

(d) to stop the distribution, sale or use of an insecticide which he has reason to believe is being distributed, sold or used in contravention of the provisions of this Act or the rules made thereunder, for a specified period not exceeding <sup>1</sup>[thirty] days, or unless the alleged contravention is such that the defect may be removed by the possessor of the insecticide, seize the stock of such insecticide;

(e) to take samples of any insecticide and send such samples for analysis to the Insecticide Analyst for test in the prescribed manner; and

(f) to exercise such other powers as may be necessary for carrying out the purposes of this Act or the rules made thereunder.

<sup>2</sup>[(2) The provisions of the Code of Criminal Procedure, 1973 (2 of 1974), shall, as far as may be, apply to any search or seizure under this Act as they apply to any search or seizure made under the authority of a warrant issued under section 94 of the said Code.]

(3) An Insecticide Inspector may exercise the powers of a police officer under <sup>3</sup>[section 42 of the Code of Criminal Procedure, 1973 (2 of 1974)], for the purpose of ascertaining the true name and residence of the person from whom a sample is taken or an insecticide is seized.

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1. Subs. by Act 23 of 2000, s. 2, for “twenty” (w.e.f. 5-8-2000).

2. Subs. by Act 24 of 1977, s. 6, for sub-section (2) (w.e.f. 2-8-1977).

3. Subs. by s. 6, *ibid.*, for “section 57 of the Code of Criminal Procedure, 1898 (5 of 1898)” (w.e.f. 2-8-1977).

**22. Procedure to be followed by Insecticide Inspectors.**—(1) Where an Insecticide Inspector seizes any record, register or document under clause (b) of sub-section (1) of section 21, he shall, as soon as may be, inform a Magistrate and take his orders as to the custody thereof.

(2) Where an Insecticide Inspector takes any action under clause (d) of sub-section (1) of section 21—

(a) he shall use all dispatch in ascertaining whether or not the insecticide or its sale, distribution or use contravenes any of the provisions of section 18 and if it is ascertained that the insecticide or its sale, distribution or use does not so contravene, forthwith revoke the order passed under the said clause or, as the case may be, take such action as may be necessary for the return of the stock seized;

(b) if he seizes the stock of the insecticide he shall, as soon as may be, inform a Magistrate and take his orders as to the custody thereof;

(c) without prejudice to the institution of any prosecution, if the alleged contravention be such that the defect may be remedied by the possessor of the insecticide, he shall, on being satisfied that the defect has been so remedied, forthwith revoke his order and in case where the Insecticide Inspector has seized the stock of insecticide, he shall, as soon as may be, inform a Magistrate and obtain his orders as to the release thereof.

<sup>1</sup>[(3) Where an Insecticide Inspector takes any sample of an insecticide, he shall issue a receipt therefor stating therein that the fair price of such sample shall be tendered if the sample, after test or analysis is not found to be misbranded and the Insecticide Analyst has reported to that effect and on such price having been tendered may require a written acknowledgement therefor.]

(4) <sup>2\*\*\*</sup> where the Insecticide Inspector seizes the stock of any insecticide under clause (d) of sub-section (1) of section 21, he shall tender a receipt therefor in the prescribed form.

(5) Where an Insecticide Inspector takes a sample of an insecticide for the purpose of test or analysis, he shall intimate such purpose in writing in the prescribed form to the person from whom he takes it and, in the presence of such person unless he wilfully absents himself, shall divide the sample into three portions and effectively seal and suitably mark the same and permit such person to add his own seal and mark to all or any of the portions so sealed and marked:

Provided that where the insecticide is made up in containers of small volume, instead of dividing a sample as aforesaid, the Insecticide Inspector may, and if the insecticide be such that it is likely to deteriorate or be otherwise damaged by exposure shall, take three of the said containers after suitably marking the same and, where necessary, sealing them.

(6) The Insecticide Inspector shall restore one portion of a sample so divided or one container, as the case may be, to the person from whom he takes it and shall retain the remainder and dispose of the same as follows:—

(i) one portion or container, he shall forthwith send to the Insecticide Analyst for test or analysis; and

(ii) the second, he shall produce to the court before which proceedings, if any, are instituted in respect of the insecticide.

**23. Persons bound to disclose place where insecticides are manufactured or kept.**—Every person for the time being in charge of any premises where any insecticide is being manufactured or is kept for sale or distribution shall, on being required by an Insecticide Inspector so to do, be legally bound to disclose to the Insecticide Inspector the place where the insecticide is being manufactured or is kept, as the case may be.

**24. Report of Insecticide Analyst.**—(1) The Insecticide Analyst to whom a sample of any insecticide has been submitted for test or analysis under sub-section (6) of section 22, shall, within a

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1. Subs. by Act 23 of 2000, s. 3, for sub-section (3) (w.e.f. 5-8-2000).

2. The words, brackets and figure “Where the price tendered under sub-section (3) is refused, or” omitted by s. 3, *ibid.* (w.e.f. 5-8-2000).

period of <sup>1</sup>[thirty] days, deliver to the Insecticide Inspector submitting it a signed report in duplicate in the prescribed form.

(2) The Insecticide Inspector on receipt thereof shall deliver one copy of the report to the person from whom the sample was taken and shall retain the other copy for use in any prosecution in respect of the sample.

(3) Any document purporting to be a report signed by an Insecticide Analyst shall be evidence of the facts stated therein, and such evidence shall be conclusive unless the person from whom the sample was taken has within twenty-eight days of the receipt of a copy of the report notified in writing the Insecticide Inspector or the court before which any proceedings in respect of the sample are pending that he intends to adduce evidence in controversion of the report.

(4) Unless the sample has already been tested or analysed in the Central Insecticides Laboratory, where a person has under sub-section (3) notified his intention of adducing evidence in controversion of the Insecticide Analyst's report, the court may, of its own motion or in its discretion at the request either of the complainant or of the accused, cause the sample of the insecticide produced before the magistrate under sub-section (6) of section 22 to be sent for test or analysis to the said laboratory, <sup>2</sup>[which shall, within a period of thirty days, make the test or analysis] and report in writing signed by, or under the authority of, the Director of the Central Insecticides Laboratory the result thereof, and such report shall be conclusive evidence of the facts stated therein.

(5) The cost of a test or analysis made by the Central Insecticides Laboratory under sub-section (4) shall be paid by the complainant or the accused, as the court shall direct.

**25. Confiscation.**—(1) Where any person has been convicted under this Act for contravening any of the provisions of this Act or of the rules made thereunder, the stock of the insecticide in respect of which the contravention has been made shall be liable to confiscation.

(2) Without prejudice to the provisions contained in sub-section (1), where the Court is satisfied on the application of an Insecticide Inspector or otherwise and after such inquiry as may be necessary, that the insecticide is a misbranded insecticide, such insecticide shall be liable to confiscation.

**26. Notification of poisoning.**—The State Government may, by notification in the Official Gazette, require any person or class of persons specified therein to report all occurrences of poisoning (through the use or handling of any insecticide) coming within his or their cognizance to such officer as may be specified in the said notification.

**27. Prohibition of sale, etc., of insecticides for reasons of public safety.**—(1) If, on receipt of a report under section 26 or otherwise, the Central Government or the State Government is of opinion for reasons to be recorded in writing, that the use of any insecticide specified in <sup>3</sup>\*\*\* clause (e) of section 3 or any specific batch thereof is likely to involve such risk to human beings or animals as to render it expedient or necessary to take immediate action then that Government may, by notification in the Official Gazette, prohibit the sale, distribution or use of the insecticide or batch, in such area, to such extent and for such period (not exceeding sixty days) as may be specified in the notification pending investigation into the matter:

Provided that where the investigation is not completed within the said period, the Central Government or the State Government, as the case may be, may extend it by such further period or periods not exceeding thirty days in the aggregate as it may specify in a like manner.

(2) If, as a result of its own investigation or on receipt of the report from the State Government, and after consultation with the Registration Committee, the Central Government, is satisfied that the use of the said insecticide or batch is or is not likely to cause any such risk, it may pass such order (including an order refusing to register the insecticide or cancelling the certificate of registration, if any, granted in respect thereof) as it deems fit, depending on the circumstances of the case.

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1. Subs. by Act 23 of 2000, s. 4, for "sixty" (w.e.f. 5-8-2000).

2. Subs. by s. 4, *ibid.*, for "which shall make the test or analysis" (w.e.f. 5-8-2000).

3. The words, brackets and figure "sub-clause (iii) of" omitted by s. 5, *ibid.* (w.e.f. 5-8-2000).

**28. Notification of cancellation of registration, etc.**—A refusal to register any insecticide or a cancellation of the certificate of registration of any insecticide shall be notified in the Official Gazette and in such other manner as may be prescribed.

**29. Offences and punishment.**—(1) Whoever,—

(a) imports, manufactures, sells, stocks or exhibits for sale or distributes any insecticide deemed to be misbranded under sub-clause (i) or sub-clause (iii) or sub-clause (viii) of clause (k) of section 3; or

(b) imports or manufactures any insecticide without a certificate of registration; or

(c) manufactures, sells, stocks or exhibits for sale or distributes an insecticide without a licence; or

(d) sells or distributes an insecticide, in contravention of section 27; or

(e) causes an insecticides, the use of which has been prohibited under section 27, to be used by any worker; or

(f) obstructs an Insecticide Inspector in the exercise of his powers or discharge of his duties under this Act or the rules made thereunder,

<sup>1</sup>[shall be punishable—

(i) for the first offence, with imprisonment for a term which may extend to two years, or with fine which shall not be less than ten thousand rupees but which may extend to fifty thousand rupees, or with both;

(ii) for the second and a subsequent offence, with imprisonment for a term which may extend to three years, or with fine which shall not be less than fifteen thousand rupees but which may extend to seventy-five thousand rupees, or with both].

(2) Whoever uses an insecticide in contravention of any provision of this Act or any rule made thereunder shall be punishable with fine <sup>2</sup>[which shall not be less than five hundred rupees but which may extend to five thousand rupees, or imprisonment for a term which may extend to six months, or with both].

(3) Whoever contravenes any of the other provisions of this Act or any rule made thereunder or any condition of a certificate of registration or licence granted thereunder, shall be punishable—

(i) for the first offence, with imprisonment for a term which may extend to <sup>3</sup>[one year, or with fine which shall not be less than five thousand rupees but which may extend to twenty-five thousand rupees, or with both];

(ii) for the second and a subsequent offence, with imprisonment for a term which may extend to <sup>4</sup>[two years, or with fine which shall not be less than ten thousand rupees but which may extend to fifty thousand rupees, or with both].

(4) If any person convicted of an offence under this Act commits a like offence afterwards it shall be lawful for the court before which the second or subsequent conviction takes place to cause the offender's name and place of residence, the offence and the penalty imposed to be published in such newspapers or in such other manner as the court may direct.

**30. Defences which may or may not be allowed in prosecutions under this Act.**—(1) Save as hereinafter provided in this section, it shall be no defence in a prosecution under this Act to prove merely that the accused was ignorant of the nature or quality of the insecticide in respect of which the offence was committed or of the risk involved in the manufacture, sale or use of such insecticide or of the circumstances of its manufacture or import.

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1. Subs. by Act 23 of 2000, s. 6, for certain words (w.e.f. 5-8-2000).

2. Subs. by s. 6, *ibid.*, for “which may extend to five hundred rupees” (w.e.f. 5-8-2000).

3. Subs. by s. 6, *ibid.*, for “six months, or with fine, or with both” (w.e.f. 5-8-2000).

4. Subs. by s. 6, *ibid.*, for “one year, or with fine, or with both” (w.e.f. 5-8-2000).

(2) For the purposes of section 17, an insecticide shall not be deemed to be misbranded only by reason of the fact that—

(a) there has been added thereto some innocuous substance or ingredient because the same is required for the manufacture or the preparation of the insecticide as an article of commerce in a state fit for carriage or consumption, and not to increase the bulk, weight or measure of the insecticide or to conceal its inferior quality or other defect; or

(b) in the process of manufacture, preparation or conveyance some extraneous substance has unavoidably become intermixed with it.

(3) A person not being an importer or a manufacturer of an insecticide or his agent for the distribution thereof, shall not be liable for a contravention of any provision of this Act, if he proves—

(a) that he acquired the insecticide from an importer or a duly licensed manufacturer, distributor or dealer thereof;

(b) that he did not know and could not, with reasonable diligence, have ascertained that the insecticide in any way contravened any provision of this Act; and

(c) that the insecticide, while in his possession, was properly stored and remained in the same state as when he acquired it.

**31. Cognizance and trial of offence.**—(1) No prosecution for an offence under this Act shall be instituted except by, or with the written consent of, the State Government or a person authorised in this behalf by the State Government.

(2) No court inferior to that of a <sup>1</sup>[metropolitan magistrate or a judicial magistrate of the first class] shall try any offence under this Act.

<sup>2</sup>**[31A. Special Courts.**—(1) If the State Government is satisfied that it is necessary for the purpose of providing for speedy trial of offences under this Act in any district or metropolitan area, it may, by notification in the Official Gazette and after consultation with the High Court, notify one or more Courts of Judicial Magistrates of the first class, or, as the case may be, Metropolitan Magistrates, in such district or metropolitan area to be Special Courts for the purposes of this Act.

(2) Unless otherwise directed by the High Court, a court notified under sub-section (1) shall exercise jurisdiction only in respect of cases under this Act.

(3) Subject to the provisions of sub-section (2), the jurisdiction and powers of the presiding officer of court notified under sub-section (1) in any district or metropolitan area shall extend throughout the district or the metropolitan area, as the case may be.

(4) Subject to the foregoing provisions of this section, a court notified under sub-section (1) in any district or metropolitan area shall be deemed to be a court established under sub-section (1) of section 11, or, as the case may be, sub-section (1) of section 16 of the Code of Criminal Procedure, 1973 (2 of 1974) and the provisions of that Code shall apply accordingly in relation to such courts.

*Explanation.*—In this section, “High Court” has the same meaning as in clause (e) of section 2 of the Code of Criminal Procedure, 1973 (2 of 1974).]

**32.** *[Magistrate’s power to impose enhanced penalties.] Omitted by the Insecticides (Repealing and Amending) Act 1977 (24 of 1977), s. 8 (w.e.f. 2-8-1977).*

**33. Offences by companies.**—(1) Whenever an offence under this Act has been committed by a company, every person who at the time the offence was committed was in charge of, or was responsible to the company for the conduct of the business of, the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

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1. Subs. by Act 24 of 1977, s. 7, for “presidency magistrate or a magistrate of the first class” (w.e.f. 2-8-1977).

2. Ins. by Act 23 of 2000, s. 7 (w.e.f. 5-8-2000).

Provided that nothing contained in this sub-section shall render any such person liable to any punishment under this Act if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

*Explanation.*—For the purpose of this section:—

(a) “company” means any body corporate and includes a firm or other association of individuals; and

(b) “director”, in relation to a firm, means a partner in the firm.

**34. Power of Central Government to give directions.**—The Central Government may give such directions to any State Government as may appear to the Central Government to be necessary for carrying into execution in the State any of the provisions of this Act or of any rule or order made thereunder.

**35. Protection of action taken in good faith.**—No prosecution, suit or other proceeding shall lie against the Government or any officer of the Government or the Board, the Registration Committee or any Committee of the Board, for anything in good faith done or intended to be done under this Act.

**36. Power of Central Government to make rules.**—(1) The Central Government may, after consultation with the Board and subject to the condition of previous publication, by notification in the Official Gazette, make rules for the purpose of giving effect to the provisions of this Act:

Provided that consultation with the Board may be dispensed with if the Central Government is of opinion that circumstances have arisen which render it necessary to make rules without such consultation but in such a case the Board shall be consulted within six months of the making of the rules and the Central Government shall take into consideration any suggestions which the Board may make in relation to the amendment of the said rules.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may prescribe—

(a) the method of packing and labelling;

(b) the manner of registration of an insecticide;

(c) the functions of the Board and of the Registration Committee and the travelling and other allowances payable to members of the Board, the Registration Committee and any Committee of the Board;

(d) the places at which insecticides may be imported and prohibit their import at any other place;

(e) the form of application for registration of an insecticide and the particulars relating thereto;

(f) <sup>1</sup>\* \* \* the fee payable in respect of registration;

(g) the manner of appeal to the Central Government under section 10 and the fee payable therefore;

(h) the form of application for the grant of licence and the particulars relating thereto;

(i) the form of licence, the conditions attached thereto and the fee payable therefore;

(j) the period for which a licence may be renewed and the fee for such renewal;

(k) the circumstances in which a licence may be varied or amended under sub-section (2) of section 14;

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1. The words “the conditions of registration and” omitted by Act 24 of 1977, s. 9 (w.e.f. 2-8-1977).



Official Gazette, make rules for the purpose of giving effect to the provisions of this Act and not inconsistent with the rules, if any, made by the Central Government.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for—

(a) the authority to which, the manner in which, and the fee on payment of which, an appeal may be filed under section 15 and the procedure to be followed by the appellate authority in disposing of the appeal;

(b) the delegation of any of the powers and functions conferred by this Act on the State Government to any officer or authority specified by that Government.

<sup>1</sup>[(3) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.]

**38. Exemption.**—(1) Nothing in this Act shall apply to—

(a) the use of any insecticide by any person for his own household purposes or for kitchen garden or in respect of any land under his cultivation;

(b) any substance specified or included in the Schedule or any preparation containing any one or more such substances, if such substance or preparation is intended for purposes other than preventing, destroying, repelling or mitigating any insects, rodents, fungi, weeds and other forms of plant or animal life not useful to human beings.

(2) The Central Government may, by notification in the Official Gazette, and subject to such conditions, if any, as it may specify therein, exempt from all or any of the provisions of this Act or the rules made thereunder, any educational, scientific or research organisation engaged in carrying out experiments with insecticides.

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1. Ins. by Act 4 of 2005, s. 2 and the Schedule (w.e.f. 11-1-2005).

THE SCHEDULE  
[See section 3(e)]  
LIST OF INSECTICIDES

Acrylonitrile  
Aldrin (1:2:3:4:10:10—hexachloro-1:4:4a; 5:8; 8a-hexahydro-1:4:5:8-dimethanonaphthalene)  
Allethrin (allyl homologue of Cinerein I)  
Aluminium Phosphide  
Amiton  
Antu (Alpha-naphthyl thiourea)  
Aramite [2 (p-tert-butylphenoxy) isopropyl 1-2 chloroethyl sulphite]  
Barium Carbonate  
Barium Fluoro Silicate  
BHC (Benzene Hexachloride) (1, 2, 3, 4, 5, 6-hexachlorohexane)  
Bis-dimethylamino Fluorophosphine Oxide  
Calcium Arsenate  
Calcium Cyanide  
Captan (N-trichloromethylmercapto-4-cyclohexane), 1, 2-discarboximide  
Carbaryl (1-naphthyl-N-methyl carbamate)  
Carbon Disulphide  
Carbon Tetrachloride  
Chlorbenside (p-chlorobenzyl-p-chlorophenyl sulphide)  
Cholorobis ethyl amino triazine  
Chlordane (1, 2, 3, 4, 5, 6, 7, 8, 8-Octachlore-2, 3, 3a, 4, 7, 7a-hexahydro-4, 7-methanoindane)  
Chlorobenzilate (Ethyl 4, 4'-dichlorobenzilate)  
Chlorothion (o, o-dimethyl-o-3-chloro-4-nitrophenyl thiono phosphate)  
Chloro-I.P.C  
Chloropicrin  
Chlorofenson (p-chlorophenyl-p-chlorobenzene sulphonate)  
S-(p-chlorophenylthio) methy-o-o-diethyl phosphorodithioate (Trithion)  
CIPC [isopropyl-N (3-chlorophenyl) carbamate]  
CMU (Manuron)  
Copper Arsenate  
Copper Cyanide  
Copper naphthanate  
Copper Sulphate  
Coumachlor [3-(a-acetonyl-4-chlorobenzyl-4-hydroxy coumarin)]

Copper Oxychloride  
 Cuprous Oxide  
 Dalapon (Sodium 2, 2, dichloropropionate)  
 D-D mixture  
 DDD (Dichloro Diphenyl Dichloroethane)  
 DDT [a mixture of 1, 1, 1-trichloro-2, 2-bis (p-chlorophenyl) ethane and 1, 1, 1-trichloro-2-(o-chlorophenyl)-2 (p-chlorophenyl) ethane]  
 DDVP (2, 2-dichlorovinyl dimethyl phosphate)  
 Demeton-O (O, O-diethyl-S [(2-ethylthio)-ethyl] phosphorothioate)  
 Demeton-S (O, O-diethyl-S [(2-ethylthio)-ethyl] phosphorothioate)  
 Diazinon (O, O-diethyl-O [(2-isopropyl-6-methyl-4-pyrimidinyl] phosphorothioate)  
 Dibrom (1, 2-dibromo, 1, 2, 2-dichloroethyl dimethyl phosphate)  
 Dichlorophenoxy acetic acid (2, 4-D)  
 Dieldrin (1 : 2 : 3 : 4 : 10 : 10-hexachloro-6 : 7-epoxy-1 : 4a : 5 : 6 : 7 : 8 : 8a-Octahydro-1 : 4 : 5 : 8-dimethanonaphthalene)  
 Dimethoate (O, O-dimethyl-S-(N-methylcarbamoyl methyl) phosphorodithioate)  
 Dipterex (O, O-dimethyl-2, 2, 2-trichloro hydroxy ethyl phosphonate)  
 DNOC (Dinitro-ortho-compound) (3 : 5-dinitro-o-cresol)  
 EDCT mixture (Ethylene Dichloride Carbon Tetrachloride mixture)  
 Ekatin  
 Endrin (1, 2, 3, 4, 10-10-hexachloro-6, 7-epoxy-1, 4, 4a, 5, 6, 7, 8, 8a-Octahydro-1, 4-endo-endo, 5-8 dimethanonaphthalene)  
 E.P.N. (O-ethyl-O-p-nitriphenyl benzene thiophosphonate)  
 Ethoxy ethyl mercury chloride  
 Ethyl di-n-propylthio'carbamate (Eptam)  
 Ethyl mercury phosphate  
 Ethyl mercury chloride  
 Ethylene dibromide  
 Ethylene Dichloride  
 Fenson (Parachlorophenyl benzene sulphonate)  
 Fenthion (3-methyl-4-methyl thiophenyl phosphorothionate)  
 Ferbam (Ferric Dimethyl dithio Carbamate)  
 Gusathion [O, O-dimethyl S (4-oxo-1, 2, 3-benzotriazinyl-3-methyl) phosphorothioate]  
 Heptachlor (1, 4, 5, 6, 7, 8, 8-heptachloro-4-7-methano-3a, 4, 7, 7a-tetrahydroindene)  
 HETP (Hexaethyl tetraphosphate)  
 Hexachlorobenzene  
<sup>1</sup>[Hirsutella species]

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1. Added by G.S.R. 69(E), dated 5-2-2001.

Hydrogen Cyanide  
Hydrogen Phosphide  
Lead arsenate  
Lime Sulphur (Calcium Polysulphide, water-free sulphur, calcium thiosulphate mixture)  
Lindane (gamma, B.H.C.)  
Malathion (S-(1, 2-Bis (ethoxycarbonyl) ethyl) O, O-dimethyl-phosphoro-dithioate)  
Maleic hydrazide (1, 2-dihydropyridazine 3, 6-dione)  
Maneb Manganese ethylene bisdithiocarbamate  
MCPA-(4-chloro-2 Methyl phenoxy acetic acid)  
Mercuric Chloride  
Metaldehyde  
Metasystox  
Methoxychlor (1, 1, 1-trichloro-2, 2-di-p-methoxyphenylethane)  
Methoxy ethyl mercury chloride  
Methyl bromide  
Methyl demeton (Dimeton-methyl and Dimeton-Methyl)  
Methyl Mercury Chloride  
Methyl Parathion (O, O-dimethyl-O-p-nitrophenylthiophosphate)  
Metox (Chlorsulphicide)  
Nabam (Disodium ethylene-1, 2-bisdithiocarbamate)  
Nicotine sulphate  
Octa methyl pyrophosphoramidate  
Para-dichloro benzene  
Parathion (O, O-diethyl-O-p-nitrophenylthiophosphate)  
Paris Green (Copper Aceto arsenite)  
Pentachloronitrobenzene (P.C.N.B.)  
Pentachlorophenol  
Phenyl mercury acetate  
Phenyl mercury chloride  
Phenyl mercury urea  
Phosdrine  
Phthalimidomethyl-O-O-dimethyl phosphorodithioate (Imidan)  
Piperonyl butoxide (butyl carbityl) (6-propyl piperonyl) ether O  
Pival (2-Pivalyl-indane 1-3 dione)  
Potassium Cyanide  
n-Propyl ethyl-n-butyl thiolcarbamate (Tillam)  
Pyrethrins (insectically active principles of *Chrysanthemum cinerariaefolium*)

Rotenone  
 Ryania  
 Sodium fluoroacetate  
 Sodium cyanide  
 Sodium Fluoro Silicate  
 Sulphur (wettable or colloidal sulphur)  
 Strychnine  
 Sulphoxide [1, 2-methylene-dioxy-4 (2-octylsulphinyl) propyl benylene]  
 TCA (trichlor acetic acid sodium and ammonium salts)  
 Tedion (tetrachlor diphenyl sulphone)  
 TEPP (tetraethyl Pyrophosphate)  
 Tetrachloro-p-benzoquinone  
 Thanite  
 Thiram [bis (dimethyl Thiocarbamyl) disulphide]  
 Toly mercury acetate  
 Trichlorphon  
 Triorthocresyl Phosphate  
 Thallium sulphate  
 Thiometon  
 Toxaphene (chlorinated camphene containing 67—69% chlorine)  
 Trichlorophenoxy acetic acid (2, 4, 5-T)  
 Warfarin (3-a-acetonyl benzyl-4-hydroxy-coumarin)  
 Zinc Phosphide  
 Zimet  
 Zineb (Zinc Ethylene bis-dithiocarbamate)  
 Ziram (Zinc dimethyl-dithiocarbamate)  
 Zulate

<sup>1</sup> [Acrolein. . . . .]	2-Propenal or Acrylaldehyde
Actellic (Pirimiphosmethyl). . .	2-diethylamino-6-methylpyrimidin-4-yl dimethyl phosphorothionate
Afugon. . . . .	Diethyl methyl ethoxycarbonyl pyrazolo-pyrimidine-yl-phosphorothionate
Alachlor. . . . .	2-Chloro-2; 6'-dienthyl-n-(methoxymethyl)-acetanilide
Aldicarb. . . . .	2-methyl-2-(methylthio) propionaldehyde-o-(methylcarbamoyl) oxime
Amidithion. . . . .	S-(N-2 methoxyethyl-Carlomoyl-methyl) dimethyl phosphorothiolothionate

1. Ins. by G.S.R. 9(E), dated 9-1-1974.

Amitrole. . . . .	3-Amino-1, 2, 4-triazole
Ammonium Sulphamate. . .	Ammonium Sulphamate
Asulam. . . . .	Methyl-N (4-aminobenzenesulphonyl) carbamate
Atrazine. . . . .	2-Chloro-4-ethylamino-6-isopropylamino-1, 3, 5-triazine
Aureofungin. . . . .	Aureofungin
Azinphos-ethyl. . . . .	S-(3, 4-dihydro-4-oxobenzo-(d)-(1, 2, 3)-triazin-3-ylmethyl) diethyl phosphorothiolothionate
Barban. . . . .	4-chloro-2-ynyl-3-chlophenyl carbamate
Barium Polysulphide. . . .	Barium Polysulphide
Bassa. . . . .	O-Secondary-butylphenylmethyl carbamate
BCPE (Chlorphenithel). . .	1, 1-bis-(4-Chlorophenyl)-ethanol
Benomyl. . . . .	Methyl-N-benzimidazol-2-yl-N (butylcarbemoyal carbamate)
Bensulide. . . . .	S-(O, O-Di-isopropyl phosphorodithionate) cester with N-(2-mercaptoethyl) benzene Sulphenamide
Binapacryl. . . . .	2-(1-methyl-n-propyl)-4, 6-dinitrophenily-2-methylcrotonate
Bromacil. . . . .	5-bromo-6-methyl-3-(1-methylpropyl) uracil
Brompyrazen. . . . .	5-amino-4-bromo-2-phenylpyridazin-3-one
Bromoxynil. . . . .	3, 5-dibromo-4-hydroxybenzonitrile
Brozone. . . . .	Methyl bromide & chloropicrin in petroleum solvent
Buturon. . . . .	3-(4-chlorophenyl)-1-methyl-1 (1-methyl prop-2-ynyl) urea
Butylate. . . . .	S-ethyl-N, N-diisobutylthiocarbamate
Bux. . . . .	Mixture of <i>m</i> -(1-methyl butyl) phenylmethyl carbamate and <i>m</i> -(1-ethyl propyl) phenyl methyl carbamate
Cadmium based compounds. .	(Cadmium chloride, Cadmium sulphate, Cadmium succinate)
Captafel. . . . .	N-O (1, 1, 2, 2-tetrachloroethylthio) cyclohex-4-ene-1 2-dicarboxymide
Carbefuran. . . . .	2, 3-dihydro-2, 2 : dimethyl-7-benzofuranyl methylcarbamate
Carbophenothion. . . . .	S-[( <i>p</i> -Chlorophenylthio)-methyl]- <i>o</i> , <i>o</i> -diethyl phosphorodithioate
Carboxin (DCMO). . . . .	5, 6-Dihydro-2-methyl-1, 4-oxathiin-3-carboxanilide
Chinomethionate. . . . .	6-methyl-2-oxo-1, 3-dithio (4, 5-b) quinoxaline
Chloramben. . . . .	3-amine-2, 5-dichorobenzonic acid
Chlorbufam (BIPC). . . . .	1-methyl-2-propynyl- <i>m</i> -chlorocarbanilate
Chlorfenyinos. . . . .	2-chloro-1 (2, 4-dichlorophenyl)-Vinyl diethylphosphate
Chloromequate chloride. . .	(2-chloroethyl) trimethyl ammonium chloride
Chloroneb. . . . .	1, 4-dichloro-2, 5-dimethoxybenzine
Chloropropane. . . . .	Chloropropane
Chloroxur-n. . . . .	N-4-(4-Chlorophenoxy) phenyl-NN-dimethyl-ureat
Citicide. . . . .	Chlorinated turpene

Citowett. . . . .	Alkylarylpolyglykelether
Clonitralid. . . . .	5, 2-dichloro-4' nitro-salicylic-anilide-ethanolamine
Copper Hydroxide. . . . .	Copper Hydroxide
Coumafuryl. . . . .	3-(a-Acetylfurfuryl)-4-hydroxyceumarine
Coumaphos. . . . .	3-Chloro-4-methyl-7-coumarinyl diethyl phosphorothionat
Coumatetrallyl. . . . .	4-hydroxy-3-(1, 2, 3, 4-tetrahydro-1-naphthyl) coumarin
Coyden. . . . .	3, 5-dichloro-2, 6-dimethyl-4-pyridinol
CPAS. . . . .	4-Chlorophenyl, 2, 4, 5-trichlorophynylazosulphide
Cyclomorph. . . . .	N-Cyclodecyl-2, 6-dimethyl-morpholinacetate
Cycluren (OMU). . . . .	N'-Cycle-octyl-N-N-dimethyl urea
Cytrolane. . . . .	2-(diethoxy phosphraylimino)-4-methyl-1, 3-dithiolane
Decarbofuran. . . . .	2, 3-dihydro-2-methylbenzofuren-7-yl-methyl carbamate
Decazolin. . . . .	1-(alpha, alpha-dimethyl-beta-acetoxypropionyl-3-isopropyl-2, 4-dioxodeoa-hydroquinazoline
DEET. . . . .	N, N-Diethyl-m-toluamide
Dibromochloropropane. . . . .	1, 2-dibromo-3-chloropropane
Dicamba. . . . .	3, 6-dichloro-2-methoxybenzoic acid
Dichlobenil. . . . .	2, 6-dichlorobanzo nitrile
Dichlofenthion. . . . .	0-(2, 4-dichlorophenyl) O, O-diethyl phosphorothioate
Dichlone. . . . .	2, 3-dichloro-1, 4-naphthoquinone
Dichloropropane. . . . .	1, 3-dichloropropane
Dicloran. . . . .	2, 6-dichloro-4-nitroaniline
Dicofol. . . . .	2, 2, 2-trichloro-1, 1-di-(4-chlorophenyl) ethanol
Dicrotophos. . . . .	Dimethyl phosphate ester with (E)-3-Hydroxy-N, N-dimethyl-crs-crotonamide dimethyl phosphate
2, 4-D B. . . . .	4-(2, 4-Dichlorophenoxy) butyric acid
Difenphos (Abate). . . . .	O.O.O', O'-Tetramethyl O, O'-thiodi- <i>p</i> -phenylene phosphorothioate
Dikar. . . . .	A blend of Dithane M-45 and Tech. Karathane
Dimas (Alar). . . . .	N-dimethylamino suceinic acid
Dinocap. . . . .	Mixture of 4 & 5 parts of 2, 4-dinitro-6-octophyanyl crotonates to 2 parts of the isomer of 2, 6 dinitro-4-octylphenyl crotonates
Dinoseb. . . . .	2, 4-dinitro-6-S-butylphenol
Dinoseb acetate. . . . .	2, 4-dinitro-6-S-butylphenol acetate
Dioxathion. . . . .	S-S-1, 4-dioxane-2, 3-ylidene (bis) o, o-diethyl phos phosphorothiolothionate
Diphacinene. . . . .	2-diphenylacetyl 1, 3-indanediene
Diphenamid. . . . .	NN-dimethyl-2, 2-diphenylacetamide

Disulfoton. . . . .	diethyl s-[2-(ethylthio) ethyl] phosphorothiolothionate
Diuron. . . . .	N'-3- (4-dichlorophenyl)-NN-dimethylurea
DMPA. . . . .	O-(2, 4-Dichlorophenyl) O' methyl N-isopropyl-phosphoromidithicate
Dodine. . . . .	Dodecylguanidine-monoacetate
Dodomorph. . . . .	4-Cyclododecyl-2, 6-dimethyl-morpholine
Drat (Chlorophacinone). . .	2-(a-P-Chlorophenyl-a-pheylacetyl) indane-1, 3-dione
DSMA. . . . .	Disodium methanearsonate
Dursban. . . . .	O, O-diethyl O-(3, 5, 6-trichloro-2-pyridyl) phosphorophorothioate
Dusting Sulphur. . . . .	
Ediphenphos. . . . .	O-ethyl-s, s-diphenyl-dithiophosphate
Endosulfan. . . . .	6, 7, 8, 9, 10, 10-hexachloro-1, 5, 5a, 6, 9, 9a hexahydro-6, 9-methano-2, 4, 3-benzo (e)-dioxathiepin-3-oxide
Endothall. . . . .	7 oxabicyclo (2, 2, 1)-heptane-2, 3-dicarboxylate
E P T C. . . . .	S-ethyl-dipropylthiocarbamate
Erbon. . . . .	2-(2, 4, 5-trichlorophenoxy) methyl 2, 2-dichloropropionate
Ethion. . . . .	Tetraethyl SS' methylene bis phospherthiolothionate
Ethrel. . . . .	2-chloroethane phosphonic acid
Fenac. . . . .	Sodium 2, 3, 6-trichlorophenylacetate
Fenazeflor. . . . .	Phenyl 5, 6-dichlore-2-trifluoromethyl benzimidazole-1-carboxylate
Fenitrothion. . . . .	dimethyl 3-methyl-4-nitrophenyl phosphorothionte
Fensulfothion. . . . .	diethyl 4-(methyl sulphinyl) phenyl phosphorothionate
Fentinacetate. . . . .	triphenyltin acetate
Fentin chloride. . . . .	triphenyltin chloride
Fentin-hydroxide. . . . .	triphenyltin hydroxide
Folex. . . . .	SSS-Tributyl phosphorotrithioate
Formethion. . . . .	S-(N-formyl-N-methylcarbamoyl methyl) OO-dimethylal phosphorodithioate
Fonofos (Dyfonate). . . . .	O-ethyl-s-phenyl ethyl phosphorodithioate
Fujithion. . . . .	O, O-Dimethyl-s-Parachlorophenyl phosphorothis
Gibberellins. . . . .	Gibberellic acid
Herban. . . . .	3-5-3-a, 4, 5, 6, 7, 8, 8-a-hexahydro-4, 7-methanoindanyl)-1, 1-dimethyl urea
Indole Acetic & Butyric Acids. . . . .	Indole Acetic Acid, Indole Butyric acid
Ioxynil (Pantrol) . . . . .	3, 5-di-iodo-4-hydroxy benzenitrile
Isobenzan. . . . .	1, 3, 4, 5, 6, 7, 7, 7-Octachloro-1, 3, 3a, 4, 7, 7a-hexahydro-4, 7, methanois olbenzofuran

Isononuron. . . . .	N' (hexahydro-4, 7, methanoindan-1-yl) NN-dimethyl urea
Kitazin. . . . .	O-O-Di-isopropyl-s-Benzyle thiophosphate
Lenacil. . . . .	3-cyclohexyl-5, 6-trimethyleneuracil
Linuron. . . . .	N-(3, 4-dichlorophenyl)-N-methoxy-N-methylurea
Lucel. . . . .	5, 6, 7, 8-tetrachloroquinecaxline
Machete (Butachlor). . . . .	(2-chloro-2', 6'-diethyl-N-(Butoxymethyl)-acetanilide)
M. C. P. B. . . . .	4-(4-Chloro-2-methylphenoxy) butyric acid
Menazon. . . . .	S-(4-, 6-diamino-1, 3, 5-triazin-2-yl methyl) dimethyl-phosphorothiolothionate
Methamidophos. . . . .	O-S-dimethylester amide of thiphosphoric acid
Metam Sodium. . . . .	N-methyldithiocarbamic acid
Methomyl. . . . .	S-methyl N-((methylcarbamoyl oxy) thioacetimidate
Methylmetiram. . . . .	Ammonium complex with Zn-(N' N-1, 2-propylenebis-(dithiocarbamate) and N', N'-Poly-1, 2-propylene-bis (Thiocarbamoyl)-di-sulphid
Metiram. . . . .	Ammonium complex with Zn-(N, 'N-1, 2-Ethylenebis, (dithiocarbamate) and N'-N'-Poly-1, 2-propylene-bi (Thiocarbamoyl)-disulphid
Metoxuron. . . . .	N' (3-chloro-4-methoxyphenyl)-N, N-dimethyl urea
Mevinphos. . . . .	2-methoxy carbonyl-1-methyl vinyl dimethyl phosphate
MIPCIN. . . . .	2-inpropylphenyl-N-methyl carbamate
Menap. . . . .	O-Ethyl S, S-dipropyl phosphordithioate
Molinate. . . . .	S-Ethyl-N-hexaphydro-1 H-azepinuthiolcarbamte
Monocrotophos. . . . .	3-Hydroxy-N-methyl-crotonamide dimethyl phosphate
Monolinuron. . . . .	N-(4-chlorophenyl)-N-Methoxy-N-methyl urea
MSMA. . . . .	Monosodium methae arsonate
Neled. . . . .	1, 2-dibromo-2, 2-dichloroethyl dimethyl phosphate
Naphthylacetic acid. . . . .	Naphthylacetic acid and its derivations
Naburon. . . . .	1-Butyl-3-(3-4-dichlorophenyl)-1-methyl urea
Nemafos (Thinonzim). . . . .	O, O-diethyl C-2 pyrazinyl phosphorothioate
Neopynamin. . . . .	3, 4, 5, 6-tetrahydro-phthalimidomethyl chrysauthanate
Nickel Chloride. . . . .	Nicke l Chloride
Nitrofen. . . . .	2, 4-dichlorophenyl 4-nitrophenyl ether
Omethoate. . . . .	dimethyl 8 (N-methyl-carbamoylmethyl) phosphorothioate
Orthane. . . . .	O, S-Dimethyl N-acetyl phosphoramidothioate
Oxapyrazon. . . . .	(5-bromo-1, 6-dihydro-6-oxo-1-phenyl-4-pyridazinyl Oxamicacid-compound with 2 dimethyl aminoethanol (1 & 1).]

<sup>1</sup> [Methabenzthiazuron	1-3, Dimethyl-3 (z-benzothiozoly) urea].
<sup>2</sup> [1. Streptomycin	
2. Tetracyclines	
3. Turbuteryne	(2-terbuty-lamino-4-ethylamino-6-methyl-thio S-hiazine).
4. Glyphosate	(N-(Phosphonomethyl) glycine) present is isopropylamine salt.
5. Bacillus thuringiensis ]	
<sup>3</sup> [1. Amitraz	2-methyl-1, 3-di (2-4-xylylimino) 2-azapropane.
2. Bendiocarb	2, 2-dimethylbenzo-I, 3-dioxol 4-yl, methyl carbamate.
3. Benzoylprop-ethyl	ethyl N-benzoyl-N-(3-4-dichlorophenyl) DL alaninate.
4. Cyanazine	2-(4-chloro-6-ethylamino 1, 3, 5-triazin 2-ylamino)-2methyl propionitrile.
5. Etrifos	O-6-ethoxy-2-ethyl-4-pyrimidinyl) O, O-dimethyl phospho-rothioate.
6. Glyodin	2-heptadecyl 3, 4-dihydro-1 H-imidazolyl acetate.
7. Oxadiazon	3-(2, 4-dichloro-5-(1-methylethoxy) phenyl) 5-(1, 1-dime-thylethyl)-1, 3, 4-Oxadiazol-2 (3H) one.
8. Oxyfluorfen	2-choloro-1 (3-ethoxy-4-nitrophenoxy) 4-trifluormethyl) benzene.
9. Propetamphos	(E)-O-2-isopropoxy carbonyl-1-methyl vinyl-o-mythyl ethy-phosphoramidothioate.
10. Scilliroside	3 B, 6B-6-acetyloxy-3 (B-D-glucopyrano-syloxy) 8, 14-dihydroxybufa-1, 20, 22, trienolide.
11.Thiocyclam (hydrogenoxalate)	N, N-dimethyl-1, 2, 3-trithian-5-amine hydrogenoxalate.
12. Vinclozolin	
13. Benodanil	2-Iodo-N-phenylbenzamide.
14. Diclofop-methyl	2-(4-(2,4-dichlorophenoxy)phenoxy)propanoic acid.
15. Metalaxyl methyl	(2-methoxyacetyl) N-2, 6-xylyl)DL alaninate.
16. Pendimethain	N-(I-ethyl propyl)3, 4-dimethyl 2, 6-dinitro-benzeneamin.

1. Ins. by G.S.R. 823 (E), dated 28-9-1976.

2. Ins. by G.S.R. 200(E), dated 29-3-1978. For certain entries-See G.S.R. 32 (E) dated 12-2-1980.

3. Ins. by G.S.R. 501 (E), dated 17-7-1982.

17. Fosethyl Aluminium	Aluminium tris (ethyl-phosphonate).
18. Thiabendazole	4-n-butyl-4H-1, 2, 4- triazole.
20. TCMTB	2-(thicyanomethylthio) benzothiazole.
21. Bromadiolone	3-3-4' bromol, 1-biphenyl 4-y-3 hydroxy-I-phenyl propyl 4-hydroxy-2 H-1-benzopyran-2 one.]
<sup>1</sup> [1. Benthiocarb	S(4-chlorobenzyl)N, N-dicthylthiol carbamate.
2. Cypermethrin	ac-cyano-3-phenoxybenzyl-2, 2- dimethyl-3(2, 2-dichlorovinyl) cyclopropane carboxylate.
3. Decamethrin	(S) ac-cyano-m-phenoxybenzyl (IR, 3R)-3(2, 2-dibromoviny) dimethyl cyclopropane carboxylate.
4. Fenvalerate	ac-cyano-m-phenoxybenzyl oc isopropyl-p-chlorophenyl ace tate.
5. Permethrin	3-phenoxy benzyl (+-cis, trans 3-(2, 2-dischlorovinyl)-2,2- dimethyl-cyclopropane carboxylate.
6. Tetrachloroiophthalonitrile	1, 2, 4-Trichloro-3, 5-dinitrobenzene.]
<sup>2</sup> [Bromophos	O-(4-bromo-2, 5-dichlorophenyl)OO-di-methyl phosphoroithioate.
Bromophes ethyl	O-(4-bromo-2, 5- dichlorophenyl) OO-di-ethyl phosphoroithioate.
Cartap	3-di (carbamoylthio)-2-dimethylaminopropane.
Dichlorophen	5,5-dichloro 2, 2, dihydroxy diphenyl methane.
(Antiphen)	
Dinobuton	Isopropyl-2(1-methyl-n-propyl)-4, 6- dinitrophenyl carbonate.
Dithianon	2, 3-dicano-1, 4-dithia-an tharquin-one.
Ethyl formate	Ethyl formate.
Fenfuram	2-methyl furan-3 carboxanilide.
Glyphosine	N,N-bis (phosphonomethyl)glycine.

1. Ins. by G.S.R. 500(E)/85 -Gaz. of India, 18-6-1985, Pt.II-S. 3(i), Ext., p. 2(No. 249).

2. Ins. by G.S.R. 32(E)/80.

Guazatine	1.17-diguanindion-9-azahepta decane.
Isofanphos	O-ethyl-o-(2-isopropoxy-carbonyl)phenyl isopropyl phosphoramidothioate.
Isoproturon	N, N-dimethyl-N-4-isopropyl phenyl urea.
Magnesium	phosphide Magnesium phosphide.
Matribuzin	4-amino-6-tort, butyl-3-(methyl thio)-1,2,4-triazin-5-(4H)-One.
Triadimefon	1-(4-chlorophenoxy)-3, 3-dimethyl-1-(1H-1, 2, 4-tridzol-1-yl)-(2-butanone.
Triforine	1, 4-di-(2,2, 2-trichlord-1-formamidoethyl)-piperazine.
Vacor	N-3 pyridyl methyl-N-pnitrophenyl urea.]
<sup>1</sup> [1. Amirtaz	2-methyl-1, 3-di-(2-4-xylylimino)2-azapropane.
2. Bendiocarb	2, 2-dimethylbenzo-1, 3-dioxol 4-yl methyl carbamate.
3. Benzolyprop	-ethyl ethl N-benzoyl-N-(3, 4-dichlorophenyl)-DL alamate.
4. Cyanazine	2(4-Chloro-6-ethylamino-1, 3, 5-triazin-2-ylamino)-2-methyl proplonitrile.
5. Etrimfos	0-(6-ethoxy-2-ethyl-4-pyrimldinyl) O. O-dimethyl phosphorothioate.
6. Glyodin	2-heptadecyl-3, 4-dihydor-1H-imidazolyl acetate.
7. Oxadiazon	3-(2, 4-dichloro-5-(-methylethoxy) phenyl)-5-(I, 1-methylethyl)-1,3,4-oxadazol-2(3H)-one.
8. Oxyfluorfen	2-Choloro-1-(3-ethoxy-4-nitrophenoxy) 4-trifluormethyl) benzene.
9. Propetamphos	(E) -o-2-isopropoxycarbonyl-1-methyl vinyl-O-methyl ethylphosphoramidothioate.
10. Scilliroside	3B, 6B-6-acetyloxy-3-(B-D-glucopyranosyloxy) 8, 14-dihydroxybufa-1, 20,22, trienolide.
11. Thiocyclam	(hydrogenoxalate N, N-dimethyl-1, 2, 3-trithian-5-amine hydrogenoxalate.
12. Vinclozolin	3-(3, 5-dichlorophenyl)-5-ethenyl-5-methyl-2, 4-oxazolldenedione.

1. Ins. by G.S.R. 501(E)/82.

13. Benodanil	2-Iodo-N-phenylbenzamide.
14. Diclofop	-methyl 2-(4-(2,4-dichlorophenoxy) phenoxy)-propanoic acid.
15. Metalaxyl	methyl-(2-methoxyacetyl)N-2, 6-xylyl)-DL-alaninate.
16. Pendimethalin	N-(1-ethyl propyl]-3, 4-dimethyl-2, 6-dinitrobenzeneamin.
17. Fosethyl	Aluminium tris (ethyl-phosphonate).
18. Thiabendazole	2(4-Thiazoloyl)-benzimidazole.
19. Butrizol	4-n-butyl-4H-1, 2, 4-triazole.
20. TCMTB	2-(Thicyanomethyl-thio)zothiazole.
21. Bromadiolone	3-3-4-bromol, 1-biphenyl-4-Y-3 hydroxy-1-phenyl propyl-4-hydroxy-2, H-1-benzopyran-2-one.]
<sup>1</sup> [Flucythrinate	-RS-(Cyano-3-3-Phenoxy benzyl(s)-2-4-difluomethoxy phenyl)-methylbutyrate.
Triazophos	O, O-diethyl O-1-phenyl-1, 2-4 triazol-3 ylphosphorothioate.
Diflbenzuron	1-(4-chlorophenyl)-3(2), 6-difluorobenzoyal) urea.
Bitertanol	B-(1, 1-biphenyl)4-yloxy)L(1,1-dimethylethyl(-IH-1, 2, 4-triazole-ethrool.
Sethoxydim	2, 1-(ethoxymine) butyl-5 (2-ethylthiopropyl)-3-hydroxy-2 cyclohexen-1-one.
Brodifacoum	3-(3-(4'-bromobiphenyl-4-yl)-1, 2, 3, 4-tetrahydor-1-naphthyl)-4hydroxycoumarin.
Methoprene	Isopropyl (@E, \$E)-II-methoxy-3, 7, 11-trimethyl-2, 4-dodecadienoate.]
<sup>2</sup> [Phenamiphos	ethyl 4-methylthio-m-tolyl.
(Fenamiphos)	isopropylphosphoramidate.
Ametryne	N-ethyl-N1-(1-methylethyl)-6-(methylthio)-1,3,5-triazine-2, 4-diamine.
Prometryne	N, Ni-bis (1-methylethyl)-6-(methylthio)-1, 3, 5-triazine-2, 4-diamine.

1. Ins. by G.S.R. 500(E)/85 -Gaz. of India, 18-6-1985, Pt.II-S. 3(i), Ext., p. 2(No. 249).

2. Ins. by G.S.R. 31 (E)/87-Gaz. of Ind., 15-1-87, Pt, II-S. 3(i), Ext., p.2 (No. 26).

Fluazifop	RS : 2-[4-(5-trifluoromethyl-2-pyridyloxy) phenoxy] propionic acid.]
<sup>1</sup> [BORICACID	Ortho :-boric acid.
BROMOPROPYLATE	Isopropyl 4, 4-dibromobenzilate.
RESMETHRIN AZAMETHIPHOS	5-benzyl-3-furylmethyl (IRS, 3RS, ISR)-2, 2-dimethyl-3-(2-methylprop-i-enyl)cyclopropanecarboxylate. S-6 Chloro-2, 3-dihydro-2-oxo-oxazolo (4, 5-b) pyridine-3- ylmethyl O, O-dimethyl ph-phorothiate.
METOLACHLOR	2-chloro-6'-ethyl-N-(2-methoxyl-1-methylethyl) acetotoluidide.
VALIDAMYCIN A	II-(1, 3, 4/2, 6)-2,3 dihydro xy-6 hydroxymethyl-4(IS, \$R, %S, ^S)-4, 5, 6-trihydroxy 3-hydroxymethylcyclohex-2-enylamino cyclohexyl-B-D-glucopyranoside.
HALOXYFOP METHYL	Methyl 2-(4-((3-chloro-5-(trifluoromethyl-2-pyridinyl)oxy) phenoxy) Propaonate.
PIMARICIN	(8E, 14E, 16E, 18E, 20E)-(1S, 3R, 5S, 7S, 12R, 24R, 25S, 26R), -22- (3 amino 3-3- dideoxy-B-D-mannopyranosyloxy)-1, 3, 26-trihydroxy-12-methyl-10-oxo-6, 11, 28-trioxatricyclo (22.3.1.05.7) octacos-8, 14, 16, 18, 20-pentaene-25-car-boxylic acid.
CYHALOTHRIN	(RS)-a-cyano-3-phenoxybenzyl (Z)-(IRS, #RS)-2-choloro-3.3. 3-trifluoropropenyl)-2, 2-domethylcyclopropane-carboxylate.
CHOLECALCIREROL	9, 10-seocholesta-5, 7, 10 (10)-trein-3 betaol; activate 7-dehydrocholeserol.
TOLCLOFOS-METHYL	O-(2, 6-dichloro-4-methylphenyl) O, O-dimethyl phosphorothioate.
PIPEROPHOS	S-2 methylpoperidincoarbonyl-methyl O, O-dipropyl-phosphorodithioate.
CHLORPYRIPHOSMETHYL	O, O-dimethyl O-3, 5, 6-trichloro-2-pyridylphospho-rothioate.]
<sup>2</sup> [1. CYPERMETHRIN	(SIR-Cis-and (IUPAC) (S)-alpha-cyano 3- phenoxybenzyl (IR, 3R)-3-RIS-Cis-isomer) (2, 2-dichloririny)-2 2 dimethyl cyclopropane Carboxy-
(ALPHAMETHERIN)	late & (r) alpha-cyano-3-phenoxybenzyl (IS, 3S)-3-(2, 2-dichlorovinyl)2, 2-dimethyl cyclopropane carboxylate
2. BENFURACARD	(IUPAC) Ethyl N-(2, 3-dihydro-2, 2-dimethyl benzofuron-7-yl oxyocarbonyl (methyl) aminothio - N-isopropyl B-alaninate
3. CYPHENOTHRIN	(IUPAC) (RS)-O-cyano-3- phenoxybenzyl (IR)-Cis, trans-chrysanthemate

1. Ins. by G.S. R. 511 (E)/87-Gaz. of Ind., 22-5-1987, Pt. II-S.3(ii), Ext., p.2 (No. 249).

2. Ins. by G.S.R. 858 (E)/88-Gaz. of Ind., 12-8-88, Pt. II-S.39i) Ext. p. 2 (No. 439).

4. CYFLUTHRIN	(IUPAC) Cyano-(4-fluro 3-penoxyphenyl) methyl 3-(2, 2-dichloroethenyl)-2, 2-dimethyl-cyclopropanx carboxylate
5. DIMETHAZONE	(IUPAC) 2-(2-CHLOROPHENYL 4-4 dimethyl-3-isoxazolidi-none)
6. DIENOCHLOR	(IUPAC) Perchloro-1-bicyclopenta-2, 4-dience
7. EPHOFENPROX	2-(4-ethroxyphenyl)-2-methylpropyl-3-phenoxybenzyl ether
8. FLOCOUMAFEN	4-hydroxy-3-(1, 2, 3, 4, -tetrahydro-3-(4-4 trifluoromethyl benzyloxy)-phenyl)-1-napthy) coumarin) mixture of Cis & transisomers
9. FENARIMOL	(IUPAC) (+)-2,4-dichloro-a-(Pyrimidin-5yl) benzhydryl alcohol
10. FLUROXYPYR	(IUPAC) 4-amino-3, 5-dichloro-6-fluro-2-phyridyloxy acetic acid
11. FLUFENOXURON	1-(4-2-chloro-4-2chloro-4-(trifluoromethyl) phenoxy -2fluorophenyl) 3-(2-6-difluorobenzoyl) urea
12. FOLPET	(IUPAC) N-(trichloromethylthio) phthalimide
13. CLOPYRALID	(IUPAC) 3, 6-dichloropyridine-2-carboxylic acid
14. MYGLOBUTANIL	(IUPAC) 2-P-Chlorophenyl 2-(1H-1, 2, 4-triazol-1-yl-methyl)-0-dimethyl ) hoxaneritriale
15. METHEDATHION	S-2, 3-dithydro-5-methoxy-2-oxo-1, 3, 4-thiadizol-3-yl-methyl 0-0 dimethyl phosphorodithioate
16. OXADIXYL	(IUPAC) 2- methoxy-N-(2-oxo-1, 3- oxazolidin-3yl) acet-2, 6-xylidide
17. PENCONAZOLE	(IUPAC) 1-(2, 4-dichloro-B-propylphenethyl)-1 H-1, 2, 4,-triazole
18. PRETILACHLOR	(IUPAC) 2-chloro-2, 6-diethyl-N(2-propoxyethyl) acetanilide
19. PRALLETHRIN	RS-2-methyl-3-(2-propynyl) 4-oxocyclopen-2-enyl (IR)- Cis, trans-chly-santhemal
20. PYRIDATE	(IUPAC) 6- chloro-3-phenyl pyridazin-4yl S-octv thiocarbonate
21. PYROOUILON	
22. PYRIDAPHENTHION	
23. SULPROFOS	
24. SEBUPHOS	
25. THRIADIMENOL	
26. TRICYCLAZOLE	

27. TRIDIPHANE	
<sup>1</sup> [Ammonium Copper Sulphate	Ammonium Copper Sulphate.
Benalaxyl	Methyl-N-phenyl acety-N-2, 6-xylyl DL-alaninate.
Bensulfuronmethyl	Methyl-2-(((4, 6-dimethoxy-pyrimidin-2 yl) amino) Carbonyl) amino)-sulphonyl)-methyl)benzoate. Bifenthrin (z)-IR)-cis (3)-IS)-cis 2-methylbiphenyl-3-yhmethyl (z)-(IRS, 3(RS)-2-(2-chloro-3, 3, trifluoroprop-1-enyl)-2, 2-dimethyl cycle propanecarboxylate 2-tert-butylimino-3-isoprophyl-5-phenyl-1, 3, 5-thiadiazinon-4-one.
Chlorfluazuron	N(4-(3-chloro-5triflup-remethyl-2-pyridyloxy)-3. 5-
Dichloroph	only)-N-(2,6-difluorebenzoyl) area
Chloromuron	ethyl Ethyl 2 (((4-chloro-6methoxy pyrimidin-2yl) amino)-carbonyl amino) sulphonyl) benzoate.
Chlorsulfuron	1-(2-chloropheynl sulphonyl)-3-(4-methoxy-6methyl-1,3, 5-trinzin-2-yl)-urea.
Cinmothylin	exe-1-methy 1-4-(1-methylethyl)-2 ((2- methyl phenyl)-methoxy)-oxabicycle-2(2.2.1) heptane.
Cinosulfuron	(-)
Cycloxydim	(1)-2(1-(cthoxyminio) butyl-3-hydroxy-5-thain-3-ylocyclohexenone
Cymoxanil	1-(2-cyano-2-methoxy-iminoacetyl)-3-ethyl urea
Cyproconazole	2-(4-chlorophenyl)-3-cyclopropyl-1-(1-11-1.2, 4-triazol-lyl)
Cyromazine	2-cylorpropyl amino-4, 6-diamino-5- triazine, or N-cyclo-propyl-1-3, 5-triazine-2, 4, 6,-triamine.
Dazomet	3, 5-dimethyl-1, 3, 5-thiadiazinane-2-thione or Tetrahydro 3, 5-dimethyl-1, 3, 5-thiazine-2-thione.
Desmetryn	N2-1 sopropyl-N-4 methyl-6-methylthio-1, 3, 5-triazine-2, 4-diamine or 2-isopropylamino-4-
methylamino-6-Methylthio-1, 3, 5-triazine.	
Diafenthurion	3-(2, 6-disopropyl-4 phenoxy phenyl)-1-tert, butyl thiourea.

1. Ins. by G.S.R. 13 (E)/90.

Defenfenican	2, 4' difluoro-2 μ, μ, μ-trifluorom-tolyoxy)-nicatina-nilide
Difenoconazole	3-chloro-4-(4-methyl-2(1H-1, 2, 4-triazol-1-ylmethyl)-1, 3-dioxolan-2-yl) phenyl-4-chlorophenyl ether.
Dimethachlor	2- chlore-N-(2-methoxyethyl) acet 2'-6'-xylidide.
Dimethomorph	(E, Z) (3-chlorophenyl)3-(3, 4-dimethoxy phenyl)-1-oxo-2- propenyl) morpholine.
Dipropetryn	6-ethylthio-N2, N1-di isopropyl-1 : 3, 5-triazine-2, 4- diamine, or ethythio-4, 6-bis (isoprophylamino)-1, 3, 5-triazine.
Diquat & its salts	9, 10-dilhydro-8a, 10a-diazonimphenan-threne. Or 9, 10-dihydro-8a, 10a-diazoniaphenanthrene ion.
Ethalfuralin	N-ethylμ, μ, μtrifluoro-N-(2-methyl allyl)-2, 6-dinitro-p-toluidine
Esfenvalcrate	(S)μ-cyano-3-phenoxybenzyl (S)-2-(4-chlorophenyl)-3-methyl butyrate.
Fenoxaprop	-p-ethyl (D) +- ethyl-2-(4-(6-chloro-2-benzoxazol yloxy) phenoxy) Propanoate.
	Fenpiclonil
Fenmetralin	N-(2-chloro-6-fluorobenzyl)-N-ethylμ, μ, μ-trifluore-2, 6-dintiro-P-toluidine.
Fluometuron	1, 1-dimethyl-3μ, μ, μtriafluoro-m-tolyl)urea.
Flutriafol	(RS)-2, 4-difluoro-μ, IH-1, 2 triazol-1-yl-methyl) benzhydryl alcohol.
Furathicourb	Butyl 2, 3-dihydro-2, 2-dimethyl benzofuran-7-yl-N, N'- dimethyl-N, N'-thiodicarbamate.
Fusilazol	1-((Bis)4-fluorophenyl) methyl sily) methysilyl) methyl. H-1, 2, 4, trizol
Glufosinate and its salts	4-hydroxy (methyl) phosphinoyl)-DL-homoalanine or DL-homoalanin-4-yl (methyl) phosphinic acid.
	Haloxypop-ethoxyethyl
Hexaconazole	1-((Bis)4-fluorophenyl) methyl sily) methysilyl) methyl. H-1, 2, 4, trizol
Glufosinate and its salts	4-hydroxy (methyl) phosphinoyl)-DL-homoalanine or DL-homoalanin-4-yl (methyl) phosphinic acid.
	Haloxypop-ethoxyethyl
Hexaconazole	(RS)-2 (2-, 4- dichlorophenyl)-1- (1H-1, (2, 4- triazol-1-yl) hexan-2-ol.
Hexafumuron	N-(((3, 5-dichloro-4-(1, 1, 2, 2-tetrafluoroethoxy) phenyl) amino-carbonyl)-2, 6-difluorobenzamide.

Hexazinone	3-cyclohexyl-6-dimethyl amino-1-methyl-1, 3, 5-triazine-2, 4-(1H, 3H) dione.
Imazapyr & its salts	(Arsenal) 2(4-Isopropyl-4 methyl-5-Oxo-2-imidazolin 2-yl) nicotinic acid.
Imazethapyr & its salts	(RS)-5- ethyl-2-(4-isopropyl-4-methyl-5-oxo-2imidazolin-2yl nicotinic acid.
Iprodicone	3-(3, 5-dichlorophenyl)-N-Isopropyl-2, 4-dioxomidazolidine-1-carboxamide.
Isazofos	0-5-chloro-1-Isoropyl-1, H-1, 2, 4-triazol-3-yl-0, O-diethyl phas phoro thioate.
Metsulfovax	2, 4-dimethyl-N-phenyl-5-thiazolecarboxamide.
Matsulfuron	2-3-(4-methoxy-6-methyl-1, 3, 5-triazin-2yl) ureidosulphony benzoic acid.
Neem Products	Neem leaves, Neem oil, Neem seed kernel, Neem cake.
Oxamyl	N, N-dimethyl-2-methyl carbamoyl oxyimine-2- methylthio) ace tamide.
Profenofos	O-4-brome-2-chloro-phenyl-O-ethyl S- propyl phosphorothiacate.
Propiconazole	(=)1-[2-(2, 4- dichlorophenyl)-4-propyl-1, 3-dioxolan-2nd methyl]-1H-1, 2, 4-triazole.
Prothoate	O, O-diethyl S-isopropylcarbamodyl methyl phosphoro dithoate
Pyraclofos	(RS)-[0-1-(4-chloro phenyl)-Pyrazol-4yl O-ethyl S-propyl Phosphoro thioate]
Pyrozosulfuran and	
Pyrozosulfuran ethyl	Ethyl 5-(3-(4 dimethoxy permidin-2-yl-carbamoyl sulpho-Moyl)-1-methyl-pyrazol-4-carboxylate.
Quinclorac	3, 7-dichloro-8-chinolin-carbonic acid
or	
3, 7-dichloro-8-quinoline carboxylic acid.	
Quizalofop and its salts	(RS)-2-(6-chloroquinoxalin-2-yloxy) phenyoxo pro-Pionic acid
Sulfometuron	2-[3-(4, 6-dimethyl pyrimidin-2-yl) ureidosulphonyl] Benzoic acid
Tebuthiuron	1-(5-Tert-bury-1, 3, 4-thiadiazol-2-yl)-1, 3-dimethyl urea.

Tuflubenzuron	1-(3, 5-dichlore-2, 4-difluorophenyl)-3-(2, 6-difluoro-Benzonyl) urea
Terbutylazine	N2-tert-buryl-6-chloro-N4-ethyl 1, 3, 5-triazine-2, 4-diamine
or	
2-tert, butylamino-4-chloro-6-ethylamino-1, 3, 5-triazine	
Tralkoxydim	2-(1-(ethoxyimino) propyl-3-hydroxy-5-(2, 4, 6-trimetic Phenyl cyclohex-2-enone.
Triasulfuron	3-(6-methoxy-4-methyl-1, 3, 5-triazin-2-yl)-1-[2-(2-chloro-Thoxy)-phenyl sulphonyl-urea.
Triclopyr	3, 5, 6-trichloro-2-pyridyloxyacetic acid.
Thiodicarb	3, 7, 9, 13-tetramethyl-5, 11-dioxa-2, 8, 14-trithia-4, 7, 9-12-terra-azapentadeca-3, 12-diene-6, 10-dione.
Tribenuron-methyl (proposed)	Methyl-2-(((N-(4-methoxy-6-mety-1, 3, 5-triazin-2-yl)-N- Methyl-amino] - carbonyl) amino-sulphonyl) benzoate.
(--)	Methyl 2-(4-ethoxy-6-methylamino-1 amino-1, 3, 5-2yl)-carbamoyl sulphanoyl - benzoate.
(--)	Methyl 3-(((N-(4-methoxy-6-methyl-1, 3-5-triazin-2-yl) amino) carbonyl) amino) sulphonyl) - 2-thiophene forboxylate.]
<sup>1</sup> [1. Allethrin	Allethrin and itsStereo isomers.
2. Bacillus thuringiensis	Bacillus species.
3. Fluvalinate	Tau Fluvalinate.]
<sup>1</sup> [1. Blasticidin 'S'	1-(4-amino-1, 2-dihydro-2-oxopyrimidin-1-yl)-4-((S-3- amino-5-(1-methylguanidiono) Valermido)-1, 2, 3, 4- tetraeoxy-D-erthro-hex-2-enopyranuronic acid.
2. Defethialone	((Bromo-4'-beneyl-1-1')-yl-4) 3-tetrahydo-1, 2, 3, 4-naph thyl-1) 3-hydroxy-4, 2H-1 benzo-thiopyranone-2.
3. Imazalil-MAGNATE	Allyl 1-(2-4-dichlorophenyl)-2-imidazol-1-ylethyl ether.
4. Naproanilide	(2-(2-naphthyloxy) propionanilide
5. Phenothiol	S-ethyl (4-chloro-o-tolyloxy) thicacetate.

1. Ins. by G.S.R. 575(E)/93.

6. Terbufos	S-(((1, 1-dimethylethyl)thio) methyl)-O, 0-diethyl phosphorodithic acid.
or	
S-tert-butyl thiomethyl-0, 0-diethyl Phosphorodithioate.	
7. Butocarboxim	3-(methyl thio)-0-((methyl amino) carbonyl) oxime-2 butanone.
8. Imidacloprid	1-(6-Chloro-3-pyridinyl)-methyl-N-nitroimidazolidin-2-ylideneamine.
9. Piroxofop Propinyl	2-Propynyl(R)-2-(4-(5-chloro-3-fluoro-2-pyridinyloxy)-phenoxy)-propionate.]
<sup>1</sup> [AMIDOSULFURON	(3,4, 6 dim thoxypyrimidia 2-yl)-1-(N-methyl-N-methyl-sulphonyl-aminos-sulphonyl) urea.
BROMUCONAZOLE	1(4-bromo 2-(2, 4-dichlorophenyl) tetrahydro-2-furanyl) methyl)-1H-1, 2, 4-triazole
CLOFENTEZINE	3, 6-bis (2-chlorophenyl)-1, 2, 4, 5-tetrazine
DIFENZOQUAT METHYL	
SULPHATE	1, 2-dimethyl 3, 5-diphenyl-pyrazolium-methyl sulphate
FIPRONIL	‡ -5-amino-1-(2, 6 dichloro-a, a, a-trifluoro-tolyl)-4-trifluoro-methyl sulfinyl pyrazole Carbonitrile tetra-zine.
	LACTOFEN 1
PROPOOMOCARB	
HYDROCHLORIDE	Propyl 3-(dimethylamine) Propylcarbamate hydrochloride.
SILAFLUOFEN	(4-Ethoxyphenyl) (3-(4-fluoro-3-phenoxy-phenyl)-propyl)-(dimethyl)silane.]
<sup>2</sup> [Pinoxaden	2, 2-dimethyl-propanoic acid 8-(2, 6-diethyl 4-methyl phenyl)-9-oxo-1, 2, 4, 5-tetrahydro-9H-Pyrazole [1, 2-d] [1, 4, 5] oxadiazepine-7-yl ester
Dinotefuran	(RS)-1-methyl-2-nitro-3-(tetrahydro-3-furylmethyl) guanidine
Tripterium of wilferdii Hook	Glycosides having Triptolide, Triptolide and Tripterolide
Glycosides having Triptolide, Triptolide and Tripterolide Lepimectin (E-237)	Mixture of (10E, 14E, 16E, 22Z)-(1R, 4S, 5'S, 6R, 6'R, 8R, 12R, 13S, 20R, 21 R, 24S), -21, 24-dihydroxy-5', 6', 11, 13, 22-pentamethyl-12-[(2Z)-2-methoxyimino-2-phenylacetoxy]-5', 6', 11, 13, 22-pentamethyl-3, 7, 19-trioxatetracyclo [15.6.1.14'8.020,24] pentacosane-10, 14, 16, 22-tetraene-6-spiro-2-tetrahydro-pyran-2-one (E-241) and (10E, 14E, 16E, 22Z)-(1R, 4S, 5'S, 6R, 6'R, 8R, 12R, 13S, 20R, 21 R, 24S), -6'-ethyl-21,

1. Ins. by G.S.R. 730(E)/95.

2. Ins. by G.S.R. 51(E), dated 06-02-2006.

	24-dihydroxy-12-[(2Z)-2'-methoxyimino-2-phenylacetoxy]-5', 11, 13, 22-tetramethyl-3, 7, 19-trioxatetracyclo [15.6.1. 14,8.020,24] pentacosa-10, 14, 16, 22-tetraene-6-spiro-2'-tetrahydro-pyran-2-one (E-909) in the ratio of £20 to 380
Ethiprole	(+)-5-amino-1-(2, 6-dichloro- $\alpha$ , $\alpha$ , $\alpha$ , trifluoro-p-tolyl)-4-ethyl-sulfmyl pyrazole-3-carbonitrile
Mycothecirem Verrucaria	
Tetraconazole	(RS)-2-(2, 4-dichlorophenyl)-3-(1H, 1, 2-4-triazole-1-yl) propyl 1,1,2, 2-tetrafluoroethyl ether
Hydramethylnon	5, 5-dimethyl-perhydro pyrimidin-2-one-4-trifluoromethyl = a-(4-trifluoromethyl styryl) cinnamyliderehydrazone
Bitterbarkomycin	(Plant extract of Apocynum venetum) 1a, 2a, diacetoxy-8A, 15 dissobutyl acyloxy-9a-benzyloxy-4A; 6A dihydroxy-A-dihydroxialoefuran
Benalaxyl-M	Methyl-N(Phenylacetyl)-N-(2, 6-xylyl-D-alaninate
Sulfuryl Fluoride	_____
Thifensulfuron-methyl	3-(4-methoxy-6-methyl-1, 3, 5-triazin-2-yl carbamoyisulfamoyl) = thiophen-2-carboxylic acid
NicosulfuronN	2-(4, 6, -dimethoxy pyrimidin-2-yl carbamoyl sulfamoyl)-N, N-dimethyl = nicotinamide-(4, 6, -dimethoxy pyrimidin-2-yl)-3-(3-dimethylcarbamoyl-2-pyridyl = sulfonyl) urea
Rotenone	(2R, 6as, 12as)-1,2, 6 6a., 12, 12a-hexahydro-2-isopropenyl-8, 9-dimethoxychromeno [3, 4-b] furo [2, 3-h] chromen-6-one
Diflyufenican	2', 4'-difluoro-2-(a, a, a-trifluoro-m-tolyloxy) nicotinilide
Photorhabdus	_____
luminescences akhurstii	_____
Strain K-1	_____
Serratia marcescens GPS 5 (Bacteria)	_____
Squamocin	Seed extract of Plant 'Annona squamosa Linn' (Custard apple)
<sup>1</sup> [Flonicamid	N-cyanomethyl-4- (trifluoromethyl) nicotinamide

1. Ins. by Notification No. GSR 683(E), dated 31-10-2006.

Fluazifop-p-butyl	Butyl(R)-2-{4-[5-(trifluoromethyl)-2-pyridyloxy]phenoxy}propionate
Flazasulfuron	1-(4,6-dimethoxyimidin-2-yl)-3-(3-trifluoromethyl-2-pyridylsulfonyl)urea
Cyazofamid	4-chloro-2-cyano-N,N-dimethyl-5-p-olyimidazole-sulfonamide
Fluazinam	3-chloro-N-(3-chloro-5-trifluoromethyl-2-pyridyl)-a,a,a-trifluoro-2,6-dinitro-p-toluidine
Boscalid	2-chloro-N-(4-chloro-biphenyl-2-yl)nicotinamide
1-MCP	1-Methylcyclopropene
Propoxycarbazone- sodium	2-[(4-methyl-5-oxo-3-propoxy-4,5-dihydro-[1,2,4]triazole-carbonyl)sulfamoyl]-benzoic acid methylester, sodium salt
Isoxaflutole	2-[(4-methyl-5-oxo-3-propoxy-4,5-dihydro-[1,2,4]triazole-carbonyl)sulfamoyl]-benzoic acid methylester, sodium salt
Isoxaflutole	5-cyclopropyl-4-(methanesulfonyl)-4-trifluoro-methylbenzoyl-isoxazole
Fluopicolide	2,6-dichloro-N-[3-chloro-5-(trifluoromethyl)-2-pyridylmethyl]benzamide
Aclonifen	2-chloro-6-nitro-3-phenoxyaniline
Azimsulfuron	1-(4,6-dimethoxyimidin-2-yl)-3-[1-methyl-4-(2-methyl-2H-tetrazole-5-yl)pyrazol-5-ylsulfonyl]urea
Zoxamide	(RS)-3,5-dicloro-N-(3-chloro-1-ethyl-1-methyl-2-oxopropyl)-p-toluamide
Tribenuron methyl	2-[4-methoxy-6-methyl-1,3,5-triazin-2-yl(methyl)carbamoyl-sulfamoyl]benzoic acid.
Thifensulfuron methyl	Methyl-3-(4-methoxy-6-methyl-1,3,5-triazin-2-ylcarbamoyl sulfamoyl)thiophene-2-carboxylate
Prothiofos	O-2,4-dichlorophenyl-O-ethyl S-propyl phosphorodithioate
Penoxsulam	2-(2,2-difluoroethoxy)-N-(5,8-dimethoxy[1,2,4]triazolo[1,5-c]pyrimidin-2-yl)-6-(trifluoromethyl)benzenesulfonamide
Omethoate	O,O-dimethyl S-methylcarbamoylmethyl phosphorodithioate
Piriformospora indica	a plant root colonizing basidiomycete fungus
Mepiquat Pentaborate	N,N dimethylpiperidinium pentaborate
Sulcotrione	2-[2-chloro-4-(methylsulfonyl) benzoyl]-1,3-cyclohexanedione

Flumorph	4-[3-(3,4-dimethoxyphenyl)-3- (4-fluorophenyl)acryloyl] morpholine 1H-1,2,4-triazole-1-ethanole
SYP 1620	N-methyl 2-[2-(((4-(2,6 dichloro-phenyl)-3- butenylidene-2-yl)amino)oxy)methyl)- phenyl]-2-methoxyiminoacetamide
Metominostrobin	(E)-2-methoxyimino-N-methyl-2- (2-phenoxyphenyl)acetamide
Empenthrin	(E)-(RS)-ethynyl-2-methylpent-2-enyl(1R;3RS;1R, 3SR)2,2-dimethyl-3-(2methyl=prop- 1-enylcyclopropanecarboxylate)
Pyridaben	2-tert-butyl-5-(4-tert-butylbenzylthio)- 4-chloropyridazin-3(2H)-one]
<sup>1</sup> [Chromafenozide	2' tert-butyl-5'-methyl-2'-(3,5-xyloyl)chroman-6-carbohydrazide
Orthosulfamuron	1-(4,6-dimethoxypyrimidin-2-yl)-3-[2-(dimethylcarbamoyl)phenyl sulfamoyl] urea
6-Benzylaminopurine	N-phenylmethyl-1 H-purin-6- amine (6-benzylaminopurine)
Hexamethyldisilazane	Hexamethyldisilazane, reaction product with silica (CAS)
Kresoxim-Methyl	Methyl(E)-methoxyimino-[2-(O-tolyloxymethyl)phenyl] acetate
Spirotetramat	Carbonic acid 3-(2,5-dimethyl- phenyl) -8 -methoxy-2-oxo-1 -aza-spiro[4.5]dec-3-en-4-yl ester ethyl ester
Mandipropamid	2-(4-chloro-phenyl)-N-[2-(3-methoxy-4-pro-2-nyloxy-phenyl)- ethyl]-2-prop-2-nyloxy-acetamide
Chlorantraniliprole	3-Bromo-N-[4-chloro-2-methyl-6- (methylcarbamoyl) phenyl] -1-(3-chloropyridin-2-yl)-1 H-pyrazole-5-carboxamide
Prodiamine	5-dipropylamino-a,a,a-trifluoro- 4,6 dinitro-O-toluidine; 2,6-dinitro-NI,Nl-dipropyl-4 trifluoromethyl-m-Phenylenediamine
Fomesafen	5-[2-chloro-4-(trifluoromethyl) Phenoxy]-N-(methylsulfonyl)-2-nitrobenzene)
Topramezone	3-(4,5-dihydro-isoxazol-3-yl)-4-methanesulfonyl-2-methylphenyl)-(5-hydroxyl-1 -methyl-1H-pyrazol-4-yl)methanone
Pyribenzoxim	Dipheny Imethanone 0-[2,6-bis[(4,6-dimethoxy-2-pyrimidinyl)oxy]benzoyl]oxime(CAS)
n-Heneicosane	CH <sub>3</sub> ._CH <sub>2</sub> _CH <sub>2</sub> _C <sub>18</sub> H <sub>37</sub>
Formetanate hydrochloride	3-dimethylaminomethylene aminophenyl methylcarbamate hydrochloride]
<sup>2</sup> [Flundone	1-methyl-3-phenyl-5-(oc, oc, oc-tnfluoro m-tolyl)-4-pyridone

1. Ins. by Notification No. G.S.R.631(E), dated 28.09.2007.

2. Ins. by Notification No. G.S.R.650(E), dated 11.09.2008.

Tebuthiuron	1-(5-tert-butyl-1,3,4-thiadiazol-2-yl)-1,3-dimethylurea
Trinexapac-	Ethyl 4-cyclopropyl (hydroxyl) methylene-
Ethyl	3,5-dioxocyclohexane carboxylate
Thidiazuron	1-phenyl-3-(1,2,3-thiadiazol-5-yl) urea
Isoxathion	0,0-diethyl 0-5-phenyl isoxazol-3-yl phosphorothioate
Eucalyptus	Containing 1,8 cineole (eucalyptol)" leaf extract]
<sup>1</sup> [Pethoxamid	2-chloro-N-(2-ethoxyethyl)-N-(2-methyl-1-phenylprop-1-enyl) acetamide
Penthiopyrad	(RS)-N-[(2-1,3-Dimethylbutyl)-3-thienyl]-1-methyl-3-(trifluoromethyl)
Imazamethabenz-methyl	Mixture of (+/-)-6-(4-Isopropyle-4-Methyl-5-oxo-2-Imidazolin-2-yl)-m-Toluate and Methyl (+/-)-2-(4-Isopropyle-4-methyl-5-oxo-2-Imidazolidin-2-yl)-p-Toluate
Aminocyclopyrachlore	6-Amino-5-chloro-2-Cyclopropyl-Pyrimidine-4-Carboxylic acid, Methyl Ester
Gamma Cyhalothrin	(S) α-cyano-3-phenoxybenzyl (Z)-(1R,3R)-3-(2-Chloro-3,3,3-trifluoroprop-1-enyl)-2,2-dimethylcyclopropanecarboxylate
Cyflumetofen	2-methoxyethyl (RS)-2-(4 tert butyl phenyl)-2-Cyano-3-Oxo-3-(α,α,α-trifluoro-o-tolyl) propionate
Cyantraniliprole	1H-pyrazole-5-Carboxamid 3-bromo-1-(3-Chloro-2 pyridinyl)-n-[4-cyano-2-methyl-6-(methyl amino carbonyl)] phenyl (9CL)
Ametoctradin	5-ethyl-6-octyl [1,2,4] triazolo [1,5-a] pyrimidin-7-amine
Picoxystrobin	Methyl (E) 3-methoxy 2-{2-[6-(trifluoromethyl)-2-pyridoxymethyl] phenyl} acrylate
Metralenone	3'-bromo-2,3,4,6'-tetramethoxy-2',6-dimethyl benzophenone]
<sup>2</sup> [Pyroxulam	N-(5,7-dimethoxy [1,2,4] triazolo [1,5-a] pyrimidin-2-yl) 2-methoxy-4-(trifluoromethyl) Pyridine-3-Sulfonamide
Propisochlor	2 chloro-6'-ethyl-N-isopropoxymethylaceto-toluidide
Orysastrobins	(2E)-2-(methoxyimino)-2-{2-[3E,5E,6E]-5-(methoxyimino)-4,6-dimethyl-2,8-dioxo-3,7-diazanona-3,6-dien-1-yl]-phenyl}-N-methyl acetamide
Sulfoxaflor	[1-[6-(trifluoromethyl) pyridine-3-yl] ethyl] methyl(oxido)-2,4-Sulfanylidene cyanamide

1. Ins. by Notification No. G.S.R. 5(E), dated 05-01-2010.

2. Ins. by Notification No. G.S.R. 316(E), dated 13-04-2010.

Siduron	1 (2-methylcyclohexyl)- 3 -phenyl urea
Spinetoram	Major component 3'ethoxy 5, 6-dihydro spinosynJ-minor component 3' ethoxy spinosynL
Diamuron	1-(1-methyl-1-phenyl ethyl)-3-p-tolyl urea
Simetryn	N2, N4-diethyl-6-methylthio-1, 3, 5-triazine-2, 4-diamine.]
<sup>1</sup> [Theta-Cybermethrin	1a(S*),3β]-(ñ)-cyano(3-phenoxyphenyl)methyl3-(2,2-dichloroethenyl)-2,2- dimethylcyclopropanecarboxylate
Pyroxasulfone	3-[(5-difluoromethoxy)-1-methyl-3(trifluoromethyl)pyrazol-4-ylmethylsulfonyl] -4,5-dihydro-5,5-dimethyl-1,2-oxazole.
Pyrifluquinazon	1-acetyl-1,2,3,4-tetrahydro-3-[(3-pyridylmethyl)amino]-6-[1,2,2,2-tetrafluoro -1- (trifluoromethyl)ethyl]quinazolin-2-one.
Cyenopyrafen	(E)-2-(4-tert-butylphenyl)-2-cyano-1-(1,3,4-trimethylpyrazol-5-yl)vinyl 2,2-dimethylpropionate.
Prohexadione Calcium	Calcium 3-oxido-5-oxo-4-propionylcyclohex-3-enecarboxylate.
Saflufenacil	(N'-[2-chloro-4-fluoro-5-(3-methyl-2,6-dioxo-4-(trifluoromethyl)3,6-dihydro -1(2H)-pyrimidinyl)benzyl]-N-methylsulfamide).
Fluxapyroxad	3-9difluoromethyl)-1-methyl-N-(3',4',5'-trifluorobiphenyl-2-yl) Pyrazole-4-carboxamide.
Etoxazole	(RS)-5-tert-butyl-2{2-(2,6-difluorophenyl)-4,5-dihydro-1,3-oxazol-4-ylphenetole.
Bistrifluron	1-[2-chloro-3,5-bis(trifluoromethyl)phenyl]-3-(2,6-difluorobenzoyl)urea.
Flupyradifurone	4-[(6-chloro-3-pyridylmethyl)2,2-difluoroethyl)amino]furan-2(5H)-one.
Beflubutamid	(RS)-N-benzyl-2-(a,a,a,4-tetrafluoro-m-tolyloxy)butyramide.
Flutolanil	a,a,a, -trifluoro-3'-isopropoxy-o-tolunanilide.
itenpyram	(E)-N-(6-chloro-3-pyridylmethyl)-N-ethyl-N'-methyl-2-nitrovinylidene diamine.
Pyrifthalid	(RS)-7-(4,6-dimethoxypyrimidin-2-ylthio)-3-methyl-2-benzofuran-1(3H)-one]
<sup>2</sup> [Metazosulfuron	1-3-chloro-1-methyl-4-[(5RS)-5,6-dihydro-5-methyl-1,4,2-dioxazin-3-yl] Pyrazol-5-ylsulfonyl}-3-(4,6-dimethoxypyrimidin-2-yl)urea

1. Ins. by Notification No. G.S.R.380(E), dated 24-05-2012.

2. Ins. by Notification No. G.S.R.313(E), dated 06-05-2014.

Spearmint ( <i>Mentha spicata</i> ) Oil containing L-carvon, Limonin and Pines	Spearmint Extract
Quinmerac	7-Chloro-3 Methyl Quinoninle-8-Carboxylic Acid
Bispyribac Acid	2,6-[Bis(4,6-Dimethoxy-2-pyriminyle) Oxy] Benzoic Acid
Triflumezopyrine	3,4-Dihydro-2,4-Dioxo-1-(Pyrimidin-5-Ylmethyl)-3-(Alpha,Alpha,Alpha-Trifluoro-m-Tolyl)-2H-Pyrido(1,2-a) Pyrimidin-1-ium-3-ide
Renofluthrin	2,3,5,6-tetrafluoro-4-(ymethoxmethyl)benzyl-3-(2,2-dichlorovinyl)-2,2-dimethylcyclopropanecarboxylate
Benzobicyclon	3-(2-chloro-4mesylbenzoyl)-2-phenylthiobicyclo [3.2.1] oct-2-en-4-one
Dimethyl disulphide (DMDS)	Dimethyl Disulphide
N-acetylthiazolidine-4-carboxylic acid (natca)	N-acetylthiazolidine-4-carboxylic acid (natca)]
<sup>1</sup> [Ipfencarbazone	1-(2, 4-Dichorophenyl)-N-(2, 4-difluorophenyl)-1, 5-dihydro-N-(1-methylethyl)-5-oxo-4H-1, 2, 4-tiazole-4-carbxoamide
Fluthiacetmethyl	Methyl [2-chloro-4-fluoro-5-(5, 6, 7, 8-tetrahydro-3-oxo-1H,3H [1, 3, 4] thiadiazdeolo [3, 4-a] pyrifazin-1-ylideneamino] phenythio ] acetate
Afidopyropen	[(3S, 4R, 4aR, 6S, 6aS, 12R, 12aS, 12bS)-3-(cyclopropylcarbonyloxy)-1, 2, 3, 4, 4a, 5, 6, 6a, 12a, 12b-decahydro-6, 12-dihydroxy-4, 6a, 12b-trimethyl-11-oxo-9-(3-pyridyl)-11H, 12H-benzo[f]pyrano[4, 3-b] chromen-4-yl] methyl cyclopropanecarboxylate
Isopyrazam	3-(difluoromethyl)-1 -methyl-N-[1, 2, 3, 4-tetrahydro-9-(1 -methylethyl)-1, 4-methanonaphthalen-5-yl]-1H-pyrazole-4-carboxamide
Sedaxane	Mixture of 2 cis-isomers 2'-[(1RS, 2RS)-1, 1'-bicycloprop-2-yl]-3-(difluoromethyl)-1-methylpyrazole2'-[(1RS, 2SR)-1, 1'-bicycloprop-2-1]-3-(Difluoromethyl)-1-methylpyrazole-4-carboxanilide
Solatenol	N-[(1RS, 4SR)-9-(Dichloromethylidene)-1, 2, 3, 4-tetrahydro-1, 4-methanonaphthalen-5-yl]-3-(difluoromethyl)-1-methyl-1H-pyrazole-4-carboxamide
Fosthiazate	O-ethyl S-(1-methylpropyl)(2-oxo-3-thiazolidinyl) Phosphonothioate
Halauxifenmethyl	2-pyridinecarboxylic acid, 4-amino-3-chloro-2-fluoro-3-methoxyphenyl), methyl ester
Matrine	(7aS, 13aR, 13bR, 13cS)-dodecahydro-1H,5H, 10-H Dipyrido[2, 1-f:3'2', 1'-j][1, 6]naphthyridin-10-one

1. Inserted by Notification No. G.S. R790(E), dated 11-11-2014.

2-phenylphenol glucosamine	Poly-D-	Biphenyl-2-ol Poly-(1, 4)-2-amino-2-deoxy-B-D-Glucan
Polyoxin (Polyoxin-B, Polyoxin-D, Polyoxin-AL)		5-(2-amino-5-O-carbamoyl-2-deoxy-L-xylonamido)-1-(5-dideoxy-1-(1, 2, 3, 4-tetrahydro-5-hydroxymethyl-2, 4-dioxypyrimidin-1-yl)-B-D-allofuranuronic acid)
Polyoxorim		5-(2-amino-5-O-carbamoyl-2-deoxy-L-xylonamido)-1-(5-carboxy-1, 2, 3, 4-tetrahydro-2, 4-dioxypyrimidin-1-yl)-1, 5-dideoxy-B-D-allofuranuronic acid.]
<sup>1</sup> [Common Name	CAS/CAS RN No.	IUPAC/Chemical Abstract Name
Dimethenamid-p	163515-14-8	(S)-2-chloro-N-{2,4-dimethyl-3-thienyl}-N-{2-methoxy-1-methylethyl}acetamide
Tri-basic copper sulphate	1344-73-6	Copper (II) hydroxide sulphate
Cyclaniliprole	1031756-98-5	2,3-dibromo-4-chloro-1-(3-chloro-2-pyridyl)-6-[{(1RS)-1-cyclopropylethyl}carbamoyl] pyrazole-5-carboxanilide
<sup>2</sup> [Florpyrauxifen-benzyl]	943832-81-3(RN)	4-amino-3-chloro-6-[4-chloro-2-fluoro-3-methoxyphenyl]-5-fluoro-2-pyridine carboxylic acid
4,5-dichloro-2-n-octyl-3-(2H)-isothiazolone(DCOIT)	64359-81-5	4,5-dichloro-2-n-octyl-3-(2H)-isothiazolone
Simeconazole	149508-90-7	{RS}-2-[4-fluorophenyl]-1-[1H-1,2,4-triazol-1-yl]-3-[trimethylsilyl]propan-2-ol
Pydiflumetofen	1228284-64-7	3-[difluoromethyl]-N-methoxy-methyl-N[1-methyl-2-{2,4,6-trichlorophenyl}ethyl]-1H-pyrazole-4-carboxamide
Phosphonic acid OR Potassium Phosphonate (mixture of Mono Potassium and Di Potassium Salts of Phosphonic Acid)	(13977-65-6);(13492-2-7) and (13598-36-2)	i. Potassium hydrogen phosphonate ii. Dipotassium phosphonate IUPAC- Potassium hydrogen phosphonate
3-iodo-2-propynyl Butylcarbamate (IPBC)	55406-53-6	3-iodoprop-2-ynylbutylcarbamate(IPBC)/3-iodo-2-propyn-1-yl N-butylcarbamate
Mefentrifluconazole	1417782-03-6	(2RS)-2-[4-(4-chlorophenoxy)-a, a, a-trifluoro-0-tolyl] 1-(1H-1,2,4-triazol-1-yl)propan-2-ol/a-[4-(4-chlorophenoxy)-2-(trifluoromethyl)phenyl]-a-methyl-1H-1,2,4-triazole-1-ethanol
Bis(1-hydroxy-2(1H)-pyridinethionato-o,s)-(T-4)zinc (ZPT) also known as -Zinc pyrithione	13463-41-7	13.1.3b.zinc bis (2-thiolpyridine-N-oxide.)]

1. Ins. by Notification No. S.O.3304(E), dated 06-10-2017.

2. Subs. by notification No. S. O. 954(E), dated 2-3-2020, for "Florpyrauxifen-benzyl".

<sup>1</sup> [Common Name	CAS/CAS RN No.	IUPAC/Chemical Abstract Name
Bixafen	581809-46-3	N-(3', 4'-dichloro-5-fluorobiphenyl-2-yl)-3-(difluoromethyl)-1-methyl-1 H - pyrazole-4-carboxamide.
Fluazaindolizine	1254304-22-7	8-chloro-N-[(2-chloro-5-methoxyphenyl) sulfonyl]-6-(trifluoromethyl) imadazo [1, 2-a] pyridine-2-carboxamide
Fluindapyr (New Fungicide)	1383809-87-7	3-(difluoromethyl)-N-[(3RS)-7-fluoro-2, 3-dihydro-1, 1, 3-trimethyl-1 H-inden-4-yl]-1 methylpyrazole-4-carboxamide
Tolpyralate	1101132-67-5	(RS)-1-{1-ethyl-4-[4-mesyl-3-(2-methoxyethoxy) - o - toluoyl]pyrazole-5-yloxy} ethyl methyl carbonate
Spiropidion	1229023-00-0	3-(4-chloro-2, 6-dimethylphenyl)-8-methoxy-1-methyl-2-oxo 1, 8-diazaspiro [4.5] dec-3-en-4-yl ethyl carbonate
Fluxametamide	928783-29-3	4-[(5RS)-5-(3, 5-dichlorophenyl)-4, 5-dihydro-5-(trifluoromethyl)-1, 2-oxazole-3-yl]-N-[(EZ)(methoxyimino) methyl]-o-toluamide
Flupyrimin	1689566-03-7	[N(E)]-N-[1-[(6-chloro-3-pyridinyl) methyl]-2(1H)-pyridinylidene]-2, 2, 2-trifluoroacetamide
Dimefluthri	271241-14-6	2, 3, 5, 6-tetrafluoro-4-(methoxymethyl) benzyl (1RS, 3RS: 1RS, 3SR)-2, 2-dimethyl-3-(2-methylprop-1-enyl) cyclopropane carboxylate
Ethaboxam	162650-77-3	(RS)-N-(a-cyano-2-thenyl)-4-ethyl-2-(ethylamino)-1, 3-thiazole-5-carboxamide.
Pyrazoxyfen	CAS RN 71561-11-0	2[4-(2, 4-dichlorobenzoyl)-1, 3 dimethylpyrazole-5-yloxy] acetophenone
Dichlormid	37764-25-3	N, N-diallyl-2, 2-dichloroacetamide
Lancotrione Sodium	1486617-22-4	Sodium 2-{ 2-chloro-3-[2-(1, 3-dioxolan-2-yl) ethoxy]-4-mesylbenzoyl}-3-oxycyclohex-1-en-1-olate
Benzpyrimoxan	1449021-97-9 I -	5-(1, 3-dioxan-2-yl)-4-[4-(trifluoromethyl) benzyloxy] pyrimidine ]

1. Ins. by Notification No. S.O. 45(E), dated 02-01-2019.

<sup>1</sup> [Common Name	CAS/CAS RN No.	IUPAC/Chemical Abstract Name
Flumetsulam	98967-40-9	CAS: N-(2, 6-difluorophenyl)-5-methyl[1, 2, 4]triazolo[1, 5-a]pyrimidine-2-sulfonamide IUPAC: 2', 6'-difluoro-5-methyl[1, 2, 4]triazolo[1, 5-a] pyrimidine-2-sulfonanilide
Cloransulam-methyl	147150-35-4	methyl 3-chloro-2-(5-ethoxy-7-fluoro[1, 2, 4]triazolo[1, 5-c]pyrimidin-2-ylsulfonamido) benzoate; methyl 3-chloro-N-(5-ethoxy-7-fluoro[1, 2, 4]triazolo[1, 5-c]pyrimidine-2-ylsulfonyl)
Pyrapropoyne	1803108-03-3	1H-pyrazole-4-carboxamide, N-[(2Z)-2-[3-chloro-5-(2-cyclopropylethynyl)-2-pyridinyl]-2-[(1 methylethoxy) imino]ethyl]-3-(difluoromethyl)-1-methyl
Isocycloseram	2061933-85-3	4-[(5RS)-5-(3, 5-dichloro-4-fluorophenyl)-4, 5-dihydro-5-(trifluoromethyl) isoxazol-3-yl]-N-[(4RS)-2-ethyl-3-oxoisoxazolidin-4-yl]-o-toluamide
Dimethametryn	22936-75-0	N-(1, 2-dimethylpropyl)-N-ethyl-6-methylthio-1, 3, 5-triazine-2, 4-diamine
Allyl isothiocyanate	57-06-7	1-propene-3-isothiocyanate
Fenpropimorph	67564-91-4	(+)-cis-4-[3-(4-tert-butylphenyl)-2-methylpropyl]-2, 6-dimethylmorpholine
Thiencarbazone-methyl	317815-83-1	methyl 4-[(4, 5-dihydro-3-methoxy-4-methyl-5-oxo-1H-1, 2, 4-triazol-1-yl) carbonyl-sulfamoyl]-5-methylthiophene-3-carboxylate
Fluazaindolizine	1254304-22-7	8-chloro-N-[(2-chloro-5-methoxyphenyl) sulfonyl]-6-(trifluoromethyl) imidazo [1, 2-a]pyridine-2-carboxamide
Etobenzanid	79540-50-4	2, 3-dichloro-4-ethoxymethoxybenzanilide
Tebufenpyrad	119168-77-3	N-(4-tert-butylbenzyl)-4-chloro-3-ethyl-1-methylpyrazole-5-carboxamide
Chlorine dioxide	10049-04-4	Chlorine dioxide
Oxaziclomefone	153197-14-9	3-[1-(3, 5-dichlorophenyl)-1-methylethyl]-3, 4-dihydro-6-methyl-5-phenyl-2H-1, 3-oxazin-4-one
Bixlozone	81777-95-9	2-(2, 4-Dichlorobenzyl)-4, 4-dimethylisoxazolidin-3-one
Z11-16OH (Common Name) (Z)-11-Hexadecen-1-ol (Chemical name)	56683-54-6	(Z)-11-Hexadecen-1-ol

1. Ins. by Notification No. S.O. 1767(E), dated 16-05-2019.

Cydia (Common Name) (E, E)-8, 10-Dodecadien-1-ol (Chemical name)	33956-49-9	(E, E)-8, 10-Dodecadien-1-ol
Z9-14AC (Common Name) Z-9-Tetradecenyl acetate (Chemical name)	16725-53-4	Z-9-Tetradecenyl acetate
Z7-12AC (Common Name) Z-7 Dodecenyl acetate (Chemical name)	14959-86-5	Z-7 Dodecenyl acetate
Z-9-HDAL (Common Name) (Z)-11-Hexadecenal (Chemical name)	56219-04-6	(Z)-11-Hexadecenal
Z-11-HDAL (Common Name) (Z)-11-Hexadecenal (Chemical name)		
E-11-HDL (Common Name) (E)-11-Hexadecen-1-ol (Chemical name)	61301-56-2	(E)-11-Hexadecen-1-ol
E-11-HAD (Common Name) (E)-11-Hexadecenyl acetate (Chemical name)	56218-72-5	(E)-11-Hexadecenyl acetate
CLM (Common Name) (Z, Z, E)-7, 11, 13-exadecatrienal (Chemical Name)	888042-38-4	(Z, Z, E)-7, 11, 13-Hexadecatrienal
TDTA (Common Name) (3E, 8Z, 11Z)-3, 8, 11-tetradecatrien-1-yl acetate (Chemical Name)	163041-94-9	3, 8, 11-tetradecatrien-1-yl acetate
florylpicoxamid	1961312-55-9	1S-2, 2-bis (4-fluorophenyl)-1-methylethyl N- {[3-(acetyloxy)-4-methoxy-2-pyridyl]carbonyl}-L-alaninate]
<sup>1</sup> [Fenpropimorph	67564-91-4	(+ -) cis-4-[3-(4-tert-butylphenyl)-2-methylpropyl]-2,6-dimethylmorpholine.]

1. Ins. Notification No. S.O. 296(E), dated 15-01-2020.